and then,

"11 members from Rajya Sabha;

"That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

"that the Committee shall make a report to this House by the first day of the next session;

"that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

"that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

SHRI KANWAR LAL GUPTA (Delhi Sadar): What will be the strength of the Committee now?

SHRI ASOKA MEHTA: The total will be 33—22 from the Lok Sabha, namely, the 18 members the names of whom are given in the Order Paper, and four more namely, Shri M. G. Uikey, Shri Siddayya, Shri Kartik Oraon and Shri Hukam Chand Kachwai, and 11 from Rajya Sabha.

I have been informed that the Business Advisory Committee has been of the opinion that, in order to save time, reference to the Joint Committee be made without any discussion. Therefore, I would not like to add anything at this stage.

MR. CHAIRMAN: The question is:

"That the Bill to provide for the inclusion in, and the exclusion from, the lists of Scheduled Castes and Scheduled Tribes, of certain castes and tribes, for the readjustment of representation, and redelimitation of parliamentary and assembly constituencies in so far as such readjustment and redelimitation are necessitated by such inclusion or exclusion and for matters connected therewith, be referred to a Joint Committee of the Houses, consisting of 33 members, 22 from this House, namely, Shri R. S. Arumugam, Shri C. K. Chakrapani, Shri Anil K. Chanda, Shri N. T. Das, Shri G. Y. Krishnan, Shri N R. Laskar, Shri Raja Venkatappa Naik, Shri J. H. Patel, Shri Deorao S. Patil, Shri Trilokshah Lal Priendra Shah, Shrimati Rajni Devi, Shri Ram Charan, Shrimati B. Radhabai Ananda Rao, Shri J. B. Muthyal Rao, Shri K. Subravelu, Shri P. R. Thakur, Shri Ramchandra Ulaka, Shri M. G. Uikey, Shri S. M. Siddayya, Shri Kartik Oraon, Shri Hukam Chand Kachwai, Shri Asoka Mehta and 11 from Rajya Sabha;

"that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

"that the Committee shall make a report to this House by the first day of the next session;

"that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

"that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 11 members to be appointed by Rajya Sabha to the Joint Committee."

The motion was adopted.

16.04 HRS.

BANKING LAWS (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): On behalf of Shri Morarji Desai, I beg to move:

"That the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955, be referred to a Select Committee consisting of 22 names....

You will notice that in the printed list there are only 20 names. Now some

[Shri K. C. Pant]

changes have been made in the list which appears in the order of today, and two more names have been added. These changes have been made with the permission of the Chair. The changes in the names have been cleared with the concerned Parties. I shall now read out the names :

"Shri Frank Anthony, Shri Kamalnayan Bajaj, Shri S. S. Kothari in the place of Shri Maharaj Singh Bharti, Shri N. Dandekar, Shri C. T. Dhandapani, Shri G. S. Dhillon, Shri Madhu Limaye in the place of Shri S. M. Joshi, Shri C. M. Kedaria, Shrimati Sucheta Kripalani, Shri Samarendra Kundu, Shri Lalit Sen, Shri Indrajit Gupta in the place of Shri H. N. Mukerjee, Chaudhary Nitiraj Singh, Shrimati Vijaya Lakshmi Pandit, Shri Krishna Chandra Pant, Shri S. R. Rane in the place of Shri Deorao S. Patil, Shri Thirumala Rao in the place of Shri R. Dasaratha Rama Reddy, Shri Dwaipayan Sen, Shri K. N. Tewari....

The two names which are not in the order paper and which have now been added are :

"Shri Jyotirmoy Basu, Shri Sadhu Ram....

and

"Shri Morarji Desai with instructions to report within one month."

Hon. members would recall the statement made by the Deputy Prime Minister in this House on December 14, 1967, on social control over commercial banks. He outlined in that statement the major steps, administrative and legislative, that the Government intended to take to implement the decision to have effective social control over the functioning of commercial banks. In pursuance of the scheme of social control, the National Credit Council at the all-India level has already been set up and it had its first meeting on the 16th instant. It is seized of the basic issues relating to the budgeting and planning of overall credit, and I hope that, in course of time, the Council will be in a position to indicate appropriate guidelines regarding allocation of credit which will require implementation by the commercial banks.

As will be clear from the Statement of Objects and Reasons accompanying the Bill, its main object is to amend the Banking Regulation Act, to incorporate certain new provisions with a view to extending effective social control over banks. The commercial banks have to take actual credit decisions in the light of the guidelines that may be indicated to them. The Bill seeks to ensure that they are properly oriented for such purposes, that the Reserve Bank's powers are adequately widened to secure implementation of such guidelines or matters having a bearing on them, and that Government is vested with suitable powers to acquire the business of the banking company in the event of persistent failure on its part to comply with the Reserve Bank's directions.

The Bill, as the hon. members will concede, is one with wider implications, dealing as it does with the activities of one of the most important sectors of the economy. Moreover, although every case has been taken in drafting the Bill, there is no denying that the drafting had to be completed within a comparatively short time. We would, therefore, like to have the benefit of the close scrutiny and counsel which only a Select Committee of the House can give in regard to the drafting of the Bill.

Since the Bill was introduced, a number of suggestions have been received from many quarters and I would take this opportunity of referring here in general terms only to the relatively more important suggestions which could be usefully examined by the Select Committee within the basic frame-work of the Bill.

I would in particular refer to Clause 5 of the Bill prohibiting granting loans and advances and giving guarantees to Directors and the concerns in which they are interested. Hon. Members have expressed concern on more than one occasion that a dominant group or persons who happen to be on the Board of Directors of the Banks exercise undue influence on the bank management in getting loans for themselves and their concerns. The proposed section is intended to eliminate to such influence. I share this concern which has been voiced

by hon. Members and would like it to be ensured that the prohibition comes into force as soon as possible after the enactment of the Bill. I think that the period of three years which is the time proposed in the clause to be allowed to banks to liquidate their existing advances to Directors and their concerns, except where there is a contractual obligation for a specific period, may be reduced further, say, to a period of one year. I also propose to have the present draft amplified to cover also the members of the Advisory Boards which are being set up by foreign Banks and also members of local or Advisory Committees of any Indian bank as well. I have, however, received representations that the present draft might create certain hardship or dislocation which may be avoided without any dilution of the basic intention underlying the present draft. It has been pointed out that the freezing of loans and advances on a particular date might create difficulties in the operation of cash credit or over-draft account and the outstanding advances may be allowed to fluctuate within the credit limits already sanctioned. It has been represented that the prohibition on loans to companies in which the lending bank's director is a director should not apply in respect of advances to companies which are subsidiary companies of the Banking company or to non-profit making companies registered under Sec. 25 of the Companies Act or to companies in which the Government have a majority shareholding. Also it has been argued that persons with special qualifications and experience and who are on the Boards of Banks and who hold mere qualification shares need not suffer from this prohibition as this would restrict the choice of banks to have on their Boards competent and professional people who happened to be their constituents. I should, however, make it clear that we would not like the basic structure of the section altered except to the extent of making any marginal relaxations which would not directly or indirectly create any apprehension or leave any scope for the exercise of any influence in the granting of loans to Directors or their concerns. Subject to this the Select Committee could possible consider any proposal to amend the section to remove any genuine operational or legal difficulties in applying the prohibition. These suggestions as also any other suggestions which the hon. Members might like to make may be usefully considered by the Select Committee.

I would now turn to another important provision of the Bill which has been the subject matter of considerable criticism, *viz.*, the proposed Section 36 AD. Let me at the outset clarify the basic objective of this section. Banks are primarily service institutions and have to function as efficient and disciplined units. Otherwise, the objective underlying the social control over banks will be frustrated. Banks are governed by the Negotiable Instruments Act and have certain responsibilities to discharge towards the public and also their constituents who are their borrowers and depositors. If there is any deliberate obstruction or intimidation within the premises of an office or outside which affects its functioning, it has implications which are far more serious than adoption of similar practices in individual commercial or business establishments. We have received representations urging that this provision should be withdrawn as it affects the legitimate trade union activities of the employees. As the hon. Members would appreciate, this is based on a mis-apprehension of the scope and purpose of the proposed section. It is not intended to curb any legitimate trade union activities. What the proposed section purports to do is to prohibit any person from indulging in certain forms of undesirable activities which might affect or undermine the normal functioning of a bank. In the proposed Bill the right to launch prosecution in terms of this section has been restricted to the Reserve Bank or any person authorised in this behalf. We have considered the matter carefully and are of the view that it will be inappropriate to restrict the right and it should be open to any aggrieved party whether it be a bank or any other person—an employee or constituent of the bank—to file a complaint to the appropriate court.

Apart from these there are two minor amendments which may be considered

[Shri K. C. Pant]

by the Select Committee. Sub-clause (a) might be modified making it clear that there should also be no obstruction to any person not only from entering the office or place of business of a banking company but also from leaving its premises. Also there should be a prohibition on any kind of demonstration by any person inside the bank premises whether such demonstration is decent or indecent. I hope the hon. Members would appreciate the circumstances in which it has become necessary to incorporate this provision in the present Bill.

Apart from the amendments to the Banking Regulation Act, we have taken this opportunity of proposing certain amendments to the Reserve Bank of India Act and the State Bank of India Act. We have also in view a few minor clarificatory amendments mostly of a drafting nature to these Acts and these will be moved at the appropriate stage in the Select Committee. Sir, I now move the motion.

MR. CHAIRMAN : Motion moved :

"That the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social control over banks and for matters connected therewith or incidental thereto and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955, be referred to a Select Committee consisting of 22 members, namely :—

Shri Frank Anthony
Shri Kamalnayan Bajaj
Shri S. S. Kothari
Shri N. Dandekar
Shri C. T. Dhandapani
Shri G. S. Dhillon
Shri Madhu Limaye
Shri C. M. Kedaria
Shrimati Sucheta Kripalani
Shri Samarendra Kundu
Shri Lalit Sen
Shri Indrajit Gupta
Chaudhary Nitiraj Singh
Shrimati Vijaya Lakshmi Pandit
Shri Krishna Chandra Pant
Shri S. R. Rane
Shri Thirumala Rao
Shri Dwaipayan Sen
Shri N. K. Tewari
Shri Jyotirmoy Basu
Shri Sadhu Ram
Shri Morarji Desai

with instructions to report within one month."

SHRI LOBO PRABHU (Udipi) : Madam Chairman, I rise to object to this Bill on the ground that it is not constitutional. I do not know whether in bringing this Bill the Ministry had in mind the judgement of the Supreme Court in *Gorakhnath* vs. *The State of Punjab*. In that judgment it has been made abundantly clear that no rights, no fundamental rights may be touched by Government without giving adequate compensation as provided in Art. 314. Now, no doubt, the Government has been subject to pressure from their own side. No doubt, even those who could have resisted this Bill, the Bankers, have been subject to a sense of self-preservation. But, here, in this House we have to preserve the majesty of the law and I would like to have an assurance from the hon. Minister that this judgement has been considered. This Bill which seriously limits the rights to property and takes away the control of the Bank is unconstitutional.

16.18 HRS.

[SHRI BAL RAJ MADHOK *in the Chair*]

MR. CHAIRMAN : Shri Amrit Nahata.

SHRI KANWAR LAL GUPTA (Delhi Sadar): What about the point of order the hon. Member has raised, Sir ?

SHRI LOBO PRABHU : Sir, it is an unconstitutional debate. You have to give a ruling.

SHRI RANDHIR SINGH (Rohtak): It is constitutional.

सभापति महोदय : अभी जो आपत्ति उठाई गई है उसके बारे में मेरा कहना यह है कि इस बिल के ऊपर हाउस में डिबेट हो रहा है और माननीय सदस्य चाहें तो इस बिल

को पूरी आउट कर सकते हैं, एक्सैप्ट कर सकते हैं या अमेंड कर सकते हैं, इसलिए इस प्रकार को उनकी आपत्ति वैलिड नहीं है।

श्री कोशिक ।

SHRI LOBO PRABHU : Sir, are you ruling it out of order?

MR. CHAIRMAN : I want that the debate should continue. It can be thrown out or accepted. I do not think the constitutional objection which you have raised is valid.

SHRI K. M. KOUSHIK (Chanda) : Mr. Chairman, Sir, in assessing the utility or the otherwise of the Bill on the anvil, we have to look around and to collate our position. The slogan of 'Socialism', 'Communism' and 'Social Controls' are all borrowed by us from other countries and there have been several experiments carried out by other countries in this regard and, therefore, it is necessary to look to the experiences in this regard and collate our position whether the present Bill is going to be of any utility or not.

The socialists in Great Britain, Sweden and other countries have now given up the idea of State ownership and they have reverted actually to the system of private enterprise. Even Russia, from which country we have been drawing inspiration from day to day, has also relented on this question of State ownership and it has now reverted to profit-making motive and market economy. Similar trends are also observed everywhere and therefore the communists countries as well as the socialist countries are reverting from State ownership to the private ownership. Now, it is a matter for consideration whether the present legislation which is being debated now will serve any purpose whatsoever. Whether this will be useful at all is a matter which has to be taken into consideration very seriously. To me it appears certain that it is not a desirable legislation. Now, in spite of that, the politicians here want the public sector and they want nationalisation; and they have nationalised the Life Insurance Corporation. The foreign trade, food trade and so many other trades have been nationalised. But, Sir, what is the result? The result has been that we have deficit financing, inflation, bankruptcy and the ruin of our economy. This is the result to which we have arrived at. Therefore, we have to see really whether it is not foolhardiness for us in this contingency to accept this legislation as being helpful to us.

The second point that I would submit is this. The banking system in India is a mixed one. That is, there are banks in the State sector, there are banks in the private sector. There are commercial banks. Over and above all these banks, we have the Reserve Bank of India which has control over all other banks in this country. The object of this is to have a social control. If really the present Banking Regulations Act and the Reserve Bank of India Act had not the provisions necessary to control the banking system and the way advances are made, certainly, Sir, I would have said that certain laws would be necessary, in order to control the banking system. But the banking laws that are operating contain enough provisions. The banking laws operating in this country, as existing on the statute-book, make enough provisions for social control on banks. This is the point that I wish to submit, that this Bill is not at all necessary and this is redundant. It has become a characteristic feature of our Government not to think clearly. There is some confused thinking and there is no clear thinking at all. We have accepted a mixed economy as our principle and in case of mixed economy the consideration should be pragmatic and should not be doctrinaire. There have been charges of mismanagement. And I submit, Sir what are those charges? How are they substantiated? They are simply arguments in the air. I want to know from the hon. Minister whether there have been any complaints from the share-holders, from the twelve million depositors or from the Reserve Bank of India which exercises control over the functioning of all these commercial banks?

Simply to say that there have been complaints, without actually putting forward such complaints for the perusal of the Members of the House is something like advancing arguments in the

[Shri K. M. Koushik]

air. In fact, the Deputy Prime Minister's statement in para 15 clearly states like this. I quote :

"The Indian banking system has attained stability and strength over the last fifteen years. Of the developing countries, we are indeed fortunate enough to have fairly well-developed capital and money market, and for all its existing shortcomings and weaknesses, the banking system, as an integral part of the money market, has given a good account of itself."

This certificate from the Deputy Prime Minister will very clearly show that there is absolutely nothing which makes the present legislation necessary in order to have a control over the banks. This certificate is clear and as a matter of fact, no more argument would be necessary to say that the present legislation is unnecessary to control the affairs of any banks, and commercial banks in particular.

Now, in the same statement he makes a statement that there are certain shortcomings. What are those shortcomings? The alleged shortcomings are the following, namely :

(i) The commercial banks have not equitably distributed credit facilities to small-scale industries and agriculture;

(ii) The resources of the banks are misused for the benefit of directors and their concerns; and

(iii) The banks have helped the concentration of economic power in the hands of a few businessmen.

These are the three shortcomings which have been mentioned in the statement which has been made by the Deputy Prime Minister.

Now, before going to discuss these individually, I would like to submit this, that in our economy, as it is undeveloped, distributional considerations are absolutely unimportant. And what is required is a rapid growth by larger outturn of goods and services. This is actually the principle on which we should proceed. If it has not appealed to the Reserve Bank that the present banking system needs any control for all these years that it has been in existence, it is a poor commentary on the working of the Reserve Bank; and it speaks very little of the efficiency of the Reserve Bank. On the other hand it borders on incompetence.

Coming to the shortcomings, it has been said that there has not been sufficient agricultural credit. This is one of the shortcomings that has been put up. Commercial banks, they say, are non-responsive to agricultural credit. Now, it is an absolutely unjust statement, as I will presently show. Banks in our country are modelled on the English pattern. And there, the bank advances are made to trade and industry. Similarly, even here, because they have been modelled on the English pattern, the banks are expected to give credit and advance loans only to trade and industry. This has been accepted impliedly and expressly by the Government, and at no time, as a matter of fact, any exception has been taken to this policy. No directive was ever given either by the Government or by the Reserve Bank to change the policy to advance loans to the agriculturists.

Therefore, when this policy was accepted that the commercial banks in this country are intended only to give loans to trade and industry, now to come up and say that you have not advanced sufficient loans to the agricultural sector is something which is, I should say, most unjustified and unwarranted. After all, these commercial banks are trustees of the shareholders' and depositors' money. Now, they cannot freely distribute this money to the farmers, as it is done in the case of State Government's Taccavi loans or cooperative loans, for the simple reason that the farmer's capacity to repay depends on timely monsoon. And therefore, these commercial banks cannot advance loans to the agriculturists for the simple reason that unless the banks are satisfied with the capacity of the particular farmer to repay, they cannot hazard public money which is in trust with them. That is why this was not insisted upon and actually prohibited.

Then, coming to the Reserve Bank of India, I would say this. The Reserve

Bank has an overall control and can do and undo things so far as commercial banks are concerned. Now, the Reserve Bank has not done anything in the way of issuing directives to the commercial banks so far as loans to the agricultural sector is concerned. Unless the functioning of the commercial banks are criticised either by the Government or a directive is issued by the Reserve Bank, they have no reason to think that their policy needs any change, so far as agricultural credit is concerned.

So, it is not now open to the Finance Minister to come before this House and criticise these commercial banks, saying that they are non-responsive to the agricultural credit. Again there was a Banking Enquiry Commission under the chairmanship of Sir Purshottamdas Thakurdas. There was also the Rural Credit Survey Committee under the chairmanship of Shri V. L. Mehta and they had definitely made a recommendation to Government, which has been accepted by Government, that the commercial banks are not to enter into the field of agricultural credit. In addition, the co-operative societies had also kicked up a row and said that the commercial banks should not enter into the field of rural credit and rural credit should be a monopoly of this. That was the demand put forward by the co-operatives and that had been accepted by Government.

16.31 HRS.

[MR. DEPUTY-SPEAKER *in the Chair*]

In addition to that, Government have themselves now established branches of the State Bank of India in all the rural areas so that the State Bank itself could advance rural credits in case of necessity.

With this background, if Government say that the commercial banks have been at fault in not being responsive to the needs of agricultural credit, I submit that that is not a fair statement. It is not open to them to make such a statement. In fact, Government themseleves were eager to see that the commercial banks should not enter into the agricultural sector and Government had accepted the recommendations of the committees that they had set up. Therefore, now to turn round and say that the commercial banks have not been responsive to the agricultural sector's needs is something which we cannot accept as just; rather, it is most unjust and unwarranted.

The State Bank of India is a hundred per cent Government concern and was directed to open branches in all the rural areas and there are several branches now for advancing agricultural credit. If we examine the performance of the State Bank in this regard with the impetus given by Government to the State Bank, we would find that the performance of the State Bank is absolutely poor and is no better than that of the commercial banks. If we see the performance of the commercial banks and the advances made by them, we shall find that they have advanced loans to sugar factories, tea plantations, coffee plantations and rubber plantations, and agro-industries, invested in debentures of land mortgage banks, and advanced money to co-operative societies, all extending to nearly Rs. 300 crores. In the face of this to say that the commercial banks have not shown a good performance is absolutely false. Besides, they were prevented and prohibited by Government themselves who said that they should not enter into the agricultural sector. In spite of that, Rs. 300 crores has been advanced for various purposes. So, it is difficult to understand with what face my hon. friends opposite come before the House and say that the commercial banks have not discharged their responsibilities, and, therefore, this present Bill is necessary.

The next charge which has been made is that the commercial banks have not given as much money to the small-scale industries as they ought to have done. The statistics very clearly show that 65 to 70 per cent of the borrowers from big banks are the small-scale industries people, and about 85 to 90 per cent of the borrowers from the medium type of banks were from the small-scale industries; the amount advanced come to Rs. 28 crores in 1961 and in 1966 the advance increased to Rs. 91 crores. It is a matter for credit that wherever applications were made for loans by these

[Shri K. M. Koushik]

small-scale industries people, the applications were not rejected, rather, the number of applications rejected is infinitely small. If the rejected applications are scrutinised it would be found that there were some difficiencies; probably there was proper security wanting and the small-scale industry man could not provide the security and, therefore, the applications might have been rejected on that account. After all, when a loan is given by a bank, be it a Government bank or a private bank, certain conditions have to be fulfilled. Every banking concern has to fulfil certain procedural formalities and fulfil certain conditions. It is possible that certain applicants from the small-scale industries might not have fulfilled certain conditions on account of which their applications may have been rejected. In fact, I have not been aware, nor has any material been placed before the House to show that any application from the small-scale industries has been rejected for no valid reasons.

The Reserve Bank of India was also aware of this position. They have overall control. But in spite of that, the Reserve Bank of India itself has at no time objected to the mode of dealing with cash or giving advances by the commercial banks. Therefore, it was understood explicitly or impliedly that whatever the commercial banks were doing in this regard was perfectly correct and there was no question of any applications from the small-scale industries not having been favoured by the commercial banks.

The third complaint is that the resources have been used in a monopolistic manner. If we see the balance-sheets of leading banks, the total advances made by them amount to Rs. 1480 crores, out of which the directors have taken only Rs. 149 crores, which is hardly 10 per cent of the total advances made. I do not know by what stretch of imagination it can be said that the directors have monopolised the concerns. I do not know by what stretch of imagination such an allegation is levelled and such criticism is made against the directors; it is based only on surmise and is really not based on facts.

In fact, the loan applications by the directors are scrutinised by the Reserve Bank and it is only after their scrutiny and with their permission, the loans are given to the directors. Is there anything on record before the House to show that the directors were given any such loans against the orders of the Reserve Bank ? There is no such thing. Further, I would submit that the Reserve Bank itself has not in any way criticised the policy of working of the commercial banks. Therefore, it is natural to assume that working of the commercial banks was on the right lines.

There is also no material on record to show that there is any concentration of economic power. Shri Morarji Desai himself has clearly said in para 2 of his statement that what the banks have done was correct because Government issued the licences and the parties had started the factories, and at that stage to deny them of the capital was something sinning, and, therefore, the commercial banks were perfectly justified in advancing loans to these big persons so that the amount invested by them may not be wasted especially in view of the need for greater productivity. That is what the Finance Minister himself has admitted in his statement. If there has been concentration of economic power, it is due to the mistake of the Government in having given licences to one party or to a few parties only. The mistake lies with Government and not with the banks.

Therefore, none of the arguments advanced in favour of this Bill is valid; in fact, all these arguments are imaginary. There is absolutely no foundation in them, and, therefore, the Bill has no basis and hence it should be thrown out.

Now, what is at the back of this legislation ? If hon. Members of the House will read the Congress election manifesto, they will find that the Congress is afraid that the concentration of economic power will bring about the downfall of the Congress Government because they feel whoever has the economic power will rule the country. That is what has been clearly stated. I have got the quotation here with me but I do not want to take up the time of the

House by reading it out. What is passing in the minds of the Congress people, the fear that is gripping them is that if there is concentration of economic power, there is a possibility of the Congress Government coming down, and, therefore, they want to safeguard their position, and that is why this Bill is being sponsored here.

My submission is that that is not the way to look at the matter. Somehow, Government want politicians to enter into every field and they want to make provisions for every Congressman in some form or the other. Even in this Bill there are some places created which are intended probably for the politicians who fail at the elections and who have no other source; perhaps, those people are going to be put in those places. Of course, it might be the Congress Government in power today, and tomorrow it might be some other Government. But I would submit that to make these commercial banks bureaucratised and politically minded and influenced by politicians is something which is most annoying, and we should not be parties to it.

Now they want to have control over bank funds with the result that they will have full control over the electorate, full control over the industrialists so that their power will be absolutely safe and they cannot be dislodged. This is the idea behind this Bill.

In conclusion, I would only say this. After all, they have nationalised so many things. They have put their hands into various things. They have entered the field of even cultural activities. The preparation of text-books has become a nationalised affairs. I would only caution my Congress friends and the sponsor of this Bill and quote the Hindi saying :

"जहां चरण पड़े सन्तन के, वहां बंटाधार"

Wherever you have put your feet in, it is completely smashed. So please take care. If you want to do it, do it. But it will be at the risk, and to the ruin, of the country.

श्री अमृत नाहाटा (बाड़मेर) : उपाध्यक्ष महोदय, प्रश्न यह है कि बैंकों पर सामाजिक नियंत्रण लागू करने के सम्बन्ध में जो विधेयक हमारे सामने आया है, उसकी आवश्यकता क्यों पड़ी। अभी मेरे पूर्व वक्ता माननीय सदस्य ने बताया कि बैंकों के खिलाफ़ जो शिकायतें की गई हैं, वे ग़लत हैं। यह शिकायत की जाती है कि बैंकों ने कृषि के लिए ऋण नहीं दिया है। माननीय सदस्य ने बताया कि प्राइवेट बैंकों ने कृषि के लिए 300 करोड़ रुपये दिये। लेकिन जब वह ये आंकड़े देने लगे, तो सचाई प्रकट हो गई। प्राईवेट बैंकों के पास हिन्दुस्तान के ग़रीब मध्यम वर्ग लोगों के करीब 3500 करोड़ रुपये जमा हैं, जिन में से केवल 300 करोड़ रुपये कृषि के लिए दिये गये हैं और वे पी० टी० प्लान्टेशन्ज़, रबर प्लान्टेशन्ज़ और बड़ो बड़ो एग्रो-इंडस्ट्रीज़ को दिये गये हैं। जिस को हम छोटा किसान, मध्यम किसान, कहते हैं, उस को एक पैसा भी इन बैंकों ने नहीं दिया है। देश के सामने यह आंकड़े मौजूद हैं कि बैंकों द्वारा जितना भी ऋण दिया गया है, उस का एक प्रतिशत भी कृषि के लिए नहीं दिया गया है। बड़े बड़े प्लान्टेशन्ज़ को ऋण देना कृषि को ऋण देना नहीं माना जा सकता है। हमारे देश में जो छोटे उद्योग हैं, सहकारी उद्योग हैं, छोटे-छोटे मिस्त्री हैं और हमारे जो नौजवान इंजीनियर वगैरह बेकारी से छुटकारा पाने के लिए कोआपरेटिव्ज़ बना कर इंडस्ट्रीज लगाना चाहते हैं, उन को ये बैंक उधार नहीं देते हैं।

मेरे पूर्व वक्ता माननीय सदस्य ने यह दलील दी कि उन बैंकों ने देश में मानोपलीज के बढ़ने और देश की सम्पत्ति के केन्द्रीयकरण में जो मदद की है, उस में बैंकों का कोई दोष नहीं है। उन्होंने कहा कि सरकार ने बड़े बड़े मानोपलीज़स्ट्स को लाइसेंस दिये और बाद में बैंकों ने उनको पैसा दिया ; इसमें बैंकों का क्या कुसूर है। लेकिन यह तो बिल्कुल उल्टी दलील है। वास्तविकता यह है कि सरकार को ओर से मानोपलिस्ट्स को लाइसेंस इसी लिए दिये गए, क्योंकि इन

[श्री अमृत नाहाटा]

के पीछे बैंकों की ताकत थी । बैंकों से इन को पैसा मिलता था और पैसे के जोर से ये सरकार और लाइसेंसिंग कमेटी के सामने आ कर कहते थे कि हमारे पास इतने साधन और पूंजी है, हम कारखाना लगा सकते हैं, हमें लाइसेंस दिया जाये । अगर इन लोगों के पीछे प्राइवेट बैंकों के पैसे की ताकत न होती, तो इनको लाइसेंस नहीं मिल सकते थे । और इस देश में मानोपलीज़ नहीं बन सकती थीं ।

इतना ही नहीं, हमारे देश के विकास में जो क्षेत्रीय असंतुलन हुआ है, उसका कारण भी ये बैंक है । छोटे-छोटे कस्बों और शहरों से देश के करोड़ों ग़रीब लोगों का पैसा बटोर कर ये बैंक बम्बई, कलकत्ता और मद्रास जैसे बड़े शहरों में बड़े बड़े पूंजीपतियों को पैसा देते हैं, उन के उद्योग धंधों में पैसा लगाते हैं । मैं आप को अपने शहर का उदाहरण देना चाहता हूं । मेरा शहर, जोधपुर, दो ढाई लाख जनसंख्या का एक छोटा सा शहर है, जहां पर जनता ने इन बैंकों में लगभग पांच करोड़ रूपये जमा कराए हैं । लेकिन उस में से उस शहर के उद्योग और व्यापार में केवल पचास हजार रुपया लगाया गया है और बाकी का साढ़े चार करोड़ रुपया कलकत्ता, बम्बई और मद्रास आदि शहरों में चला गया । देश के करोड़ों ग़रीब लोगों से निचोड़-निचोड़ कर ये बैंक पैसा इकट्ठा करते हैं और उस के द्वारा बड़े बड़े धनपतियों और धन्ना सेठों की मदद करते हैं । यही कारण है कि देश के विकास में क्षेत्रीय असंतुलन हुआ है और मानोपलीज़ बढ़ी है ।

इन बैंकों ने स्पेकुलेशन, सट्टे, को भी बेहद तरजीह दी है, प्रोत्साहन दिया है । देश में जितना रुपया है, उस से आठ दस गुणा रुपये का चलन ये बैंक कर देते हैं, जिस से इनफ्लेशन हुआ है । इस स्पेकुलेशन और इनफ्लेशन की वजह से कीमतें बढ़ी हैं । यही नहीं, जीवन की आवश्यक चीजों ने भी इन बैंकों ने रुपया एडवांस किया है और उन में स्पेकुलेशन किया है, जिस के कारण उन चीजों की कीमतें बढ़ी हैं ।

इस स्थिति में देश के सामान्य लोग यह महसूस करते हैं कि उन बैंकों के सम्बन्ध में कुछ सुधार होना चाहिए । प्रश्न यह उठता है कि क्या किया जाये । हमारे फ़िनांस मिनिस्टर साहब ने एक विशेषज्ञ से इस बारे में जांच करने के लिए कहा । उन का नाम है श्री पनन्दीकर । कहा जाता है कि वह योजना आयोग में कुछ अध्ययन करते हैं । पिछले टेलीफोन डायरेक्टरी में जब मैं ने उन का टेलीफोन नम्बर देखना चाहा, तो पाया कि उन का और लाला भरतराम का टेलीफोन नम्बर एक ही है । इस लिए उन से यही आशा की जा सकती है कि वह बैंकों के राष्ट्रीकरण का समर्थन न करें ।

लेकिन बैंकों पर जो सामाजिक नियंत्रण आज किया जा रहा है, क्या वह अब तक नहीं रहा है ! रहा है । रिजर्व बैंक के पास काफी शक्तियां थीं, जिन को काम में ला कर वह इन बैंकों पर नियंत्रण कर सकता था । मिसाल के तौर पर रिजर्व बैंक की इंस्ट्रक्शन्ज़ हैं कि सब बैंक हर शुक्रवार को अपने रिटर्न्ज़ भेजें, ताकि रिजर्व बैंक जांच कर सके कि कहीं वह असुरक्षित एडवांसिज तो नहीं करते हैं, जिस से उन के डूबने का खतरा हो । बैंक यह करते हैं कि सोमवार को पैसा उधार दे देते हैं और वृहस्पतवार को वापस ले लेते हैं । अगर किसी व्यापारी को पांच दिन के लिए पैसा मिल जाये, तो वह उस से वारे-न्यारे कर सकता है, स्पेकुलेट कर सकता है, माल खरीद और बेच सकता है, कीमतें बढ़ा सकता है । लेकिन बैंकों की बुक्स में कहीं यह नजर नहीं आता है । हर शुक्रवार को रिजर्व बैंक के पास रिटनर्ज़ चले जाते हैं और उन पर कोई नियंत्रण नहीं हो पाया है ।

रिजर्व बैंक ने यह आदेश दिया कि जीवन की आवश्यक वस्तुओं, जैसे खाद्यान्न आदि पर, पैसा उधार न दिया जाये । बैंक अपने खातों में बताते हैं कि हम ने रेडियो सेट्स

पर पैसा उधार दिया है, हमारे गोदामों में रेडियो सेट पड़े हुए हैं, लेकिन मैं दावे के साथ कहना चाहता हूं कि उन गोदामों में खाद्यान्न, चावल, तेल, शक्कर मिलेगा। बैंकस बराबर जीवन की आवश्यक चीजों पर रुपया उधार देते हैं, लेकिन अपने खातों में कुछ और ही दिखाते हैं। इस का परिणाम यह है कि जीवन की आवश्यक चीजों की कीमतें बढ़ी हैं, स्पेकुलेशन बढ़ा है और देश की जनता की तकलीफ बढ़ी है।

रिजर्व बैंक के पास आज तक बैंकों के सम्बन्ध में जो अधिकार थे, उन को भी रिजर्व बैंक काम नहीं ला सकता। मैं आपको एक ताजा मिसाल बताता हूं। सरकार ने बैंक रेट कम कर दिया, जिस के अनुसार रिजर्व बैंक ने अपना बैंक रेट कम कर दिया। अगर दूसरे देशों में सेंट्रल बैंक अपने रेट को कम कर दे, तो स्वतः सारे बैंकों का रेट कम हो जाता है। लेकिन हमारे देश में यह अजीब नजारा है कि सेंट्रल बैंक अर्थात् रिजर्व बैंक द्वारा बैंक रेट कम करने पर भी बहुत से बैंकों ने उस को कम नहीं किया। अब कुछ बैंकों ने कर दिया है, लेकिन सारे बैंकस ने अभी भी नहीं किया है। मैं रिजर्व बैंक से कम ब्याज पर पैसा लेंगे और ज्यादा ब्याज पर बाहर देंगे और इस तरह उस में भी मुनाफा कमायेंगे।

इस से स्पष्ट है कि रिजर्व बैंक अभी तक इन बैंकों पर सामाजिक नियंत्रण नहीं कर पाया और भविष्य में भी वह नहीं कर पायेगा। क्यों? बैंकिंग उद्योग एक बहुत ही सेन्सिटिव संवेदनशील, उद्योग है। रिजर्व बैंक तो सोशल कंट्रोल करना चाहेगा, लेकिन उस का दृष्टि-कोण यह है कि बैंकिंग उद्योग कहीं डूबे नहीं और यह ठीक भी है। इसी लिए वह सोशल कन्ट्रोल नहीं कर पायेगा। अगर बैंकिंग उद्योग डूबता है, तो असुरक्षा पैदा होती है और देश की पूरी मुद्रा व्यवस्था गड़बड़ा और लड़खड़ा जाती है।

मैं आप को याद दिलाना चाहता हूं कि कुछ समय पहले दक्षिण भारत, केरल, का एक बैंक फेल हो गया था, डूब गया था, उस का असर यह हुआ कि दिल्ली में यह अफ़वाह फैल गई कि पंजाब नेशनल बैंक भी शायद डूब जायेगा, हालांकि उस के डूबने की कोई बात नहीं थी, वह बहुत अच्छे आधार पर काम कर रहा था। अगर बैंक के पास एक लाख रुपया है, तो वह आठ लाख रुपये तक भी एडवांसिज दे देता है। इस को गलत नहीं माना जाता है। कोई बैंक चाहे कितने ही सुदृढ़ तरीके से, एशोर्ड तरीके से, काम क्यों न करे, लेकिन अगर अचानक ही कोई अफ़वाह फैल जाये और सारे लोग अपने अपने पैसे के लिए बैंक के पास पहुंच जायें, तो अच्छे से अच्छा बैंक भी वह नहीं दे सकता है। सारी दुनिया में बैंकों का यह सिद्धान्त है कि बैंक चलते हैं साख और विश्वास पर। थोड़ी सी अफ़वाह भी किसी भी बैंक को डुबाने में कामयाब हो सकती है। क्योंकि यह क्षेत्र ही बड़ा संवेदनशील है। यह एक ऐसी चीज है कि इन बैंकों पर किसी प्रकार का सोशल कंट्रोल चल नहीं सकता क्योंकि ज्यों ही किसी बैंक को धमकी दी जैसा कि आज तक होता रहा है, वह फौरन कहना शुरू करेंगे कि देखिए साहब, अगर आप इसके अन्दर हस्तक्षेप करते हैं तो हमारा सारा कारोबार गड़बड़ा जायगा, लोगों में अफवाह फैल जायगी, उन का विश्वास डगमगा जायगा, हमारा बैंक डूब जायगा और एक बैंक डूबता है तो दूसरे बैंक के खिलाफ भी अफवाह फैलती है, वह भी डूब जायगा, फिर तीसरा इसी तरह डूब जायगा। तो फिर रिजर्व बैंक और आप की सरकार कहेगी कि अच्छा जिस तरह चलता है चलने दो। आज इस सोशल कंट्रोल के खिलाफ यह कहा जा रहा है कि यह हमारे अधिकारों के खिलाफ चुनौती है, हमारे मौलिक अधिकारों पर प्रहार है, हम इस को नहीं कामयाब होने देंगे। मैं आप को लिख कर दे सकता हूं उपाध्यक्ष महोदय, कि बैंकिंग उद्योग पर किसी प्रकार का सोशल कंट्रोल न दुनिया में आज तक कहीं चला है और न चल सकेगा। प्रश्न यह है कि मौलिक रूप से इस का स्वामी कौन होता है। यह पैसा जो

[श्री अमृत नाहाटा]

देश के करोड़ों गरीब लोगों ने जमा किया है उसका मालिक कौन हो और किस दिशा में उसका इस्तेमाल किया जाय। आज क्या होता है ? बड़ा मजाक है। अगर मैं किसी बैंक के पास जाऊं उधार लेने तो बैंक सीधा सवाल पूछेगा कि आप को पैसा चाहिए ? मैं कहूंगा कि जी हां तो वह पूछेगा कि आप के पास कितना पैसा है ? यानी मेरे पास जितना पैसा है उस के आधार पर मैं पैसा बैंक से ले सकता हूं। लेकिन मेरे बाजुओं में ताकत है, मैं स्किल्ड आदमी हूं, दौलत पैदा कर सकता हूं और इस लिए मुझे पैसा मिले तो मैं देश की दौलत बढ़ा सकता हूं, यह हमारे बैंक नहीं देखेंगे। और यही कारण है कि चाहे कृषि का क्षेत्र हो चाहे और कोई क्षेत्र हो हमारे देश के लाखों करोड़ों लोगों को इस देश की दौलत बढ़ाने में इन बैंकों ने कोई मदद नहीं की है और न करने वाले हैं। अब इन को कहा जायगा कि कृषि के लिए आवश्यकता है, आप लोग पैसा उधार दो तो यही बड़े बड़े धन्ना सेठ जो हैं इन को वह पैसा उधार दे देंगे और बैंक यह कहेंगे कि आप ने कहा था कि कृषि के लिए पैसा दो तो हम ने पैसा दे दिया। होगा यह कि कृषि के क्षेत्र में भी पूंजीवाद बहुत बड़े पैमाने पर घुसेगा। छोटे-छोटे किसानो से जमीन खरीदी जायगी, उन को जमीन से उखाड़ कर फेंक दिया जायगा और कृषि में भी एक पूंजीवादी प्रणाली एक बहुत बड़े पैमाने पर आयेगी। छोटे किसान को, मध्यम किसान को, जो मेहनत करके देश की उपज बढ़ा सकते हैं, इस विधेयक के बाद भी कोई मदद नहीं मिलने वाली है और जैसा कि कि मैंने आप से निवेदन किया कि जब तक इन बैंकों पर पूरे का पूरा नियंत्रण राज्य का नहीं होगा तब तक सामाजिक नियंत्रण भी नहीं हो सकता। इन बैंकों का स्वरूप ही ऐसा है कि राष्ट्रीयकरण के बिना सामाजिक नियंत्रण हो नहीं सकता। यदि आप चाहते हैं कि समाज का नियंत्रण हो, राज्य का नियंत्रण हो, राज्य के और रिजर्व बैंक की देखरेख में काम किया जाय तो आवश्यक है कि पहले यह तय किया जाय कि यह उद्योग किस के स्वामित्व में चलेगा ? अगर यह कुछ मुट्ठी भर लोगों के नियंत्रण में चलेगा तो इस पर सामाजिक नियंत्रण नहीं रहेगा। अगर सामाजिक नियंत्रण करना है तो पहले इसका राष्ट्रीयकरण करना पड़ेगा। इसका स्वामित्व बदलना पड़ेगा और मैं विश्वास के साथ कह सकता हूं कि यदि बैंकिंग उद्योग का राष्ट्रीयकरण कर लिया जाय तो आज जो 35 सौ करोड़ रुपया इन बैंकों में जमा है वह छः महीने के अन्दर दुगुना हो जायगा। देश के अन्दर जनता में विश्वास होगा। गांवों में इसकी शाखाएं खुलेंगी। गांव का जो किसान है उसकी आमदनी बढ़ी है। उस के पास पैसा है। वहां शाखाएं खुलेंगी तो किसान और भी पैसा उस में जमा कराएगा। इस तरह 70 सौ और 80 सौ करोड़ रुपया इन बैंकों में देश के अन्दर जमा हो सकता है और वह पैसा देश की आवश्यकताओं के अनुरूप, हमारी योजनाओं के लक्ष्यों के अनुरूप काम में आ सकता है। राज्य के पास साधन बढ़ेंगे और देश के छोटे और मध्यम किसान को ऋण मिलेगा। वह देश की दौलत को बढ़ाएंगे। वरना आप कितना ही सामाजिक नियंत्रण किए जाओ वह कागजों पर ही धरा रहेगा। अगर उस का इस्तेमाल होगा तो विकृत रूप में, डिस्टार्टेड रूप में उस को इम्प्लीमेंट किया जायगा और देश में केवल इजारेदारी की वृद्धि करने, मोनोपली बढ़ाने में यह बैंक मदद करेंगे। जो हमारा लक्ष्य है उसमें कभी हम सफल नहीं हो सकेंगे।

इस बिल में और भी बहुत सी बातें हैं लेकिन एक बात ऐसी है जिस पर हर एक ट्रेड यूनियन कार्यकर्ता को बहुत नाराजगी है। इस बिल में कहा गया है कि किसी भी बैंक के दस गज के भीतर कोई प्रदर्शन न किया जाय कोई नारे न लगाये जाएं। यह एक ऐसी चीज है जो बिलकुल गलत है। न केवल बैंक कर्मचारी बल्कि दूसरा कोई भी जनता का अंग कोई भी ट्रेड यूनियन आन्दोलन, किसी भी दूसरी इंडस्ट्री के मजदूर, अगर वह सड़क भी बैंक के दस गज के अन्दर पड़ती है तो उस सड़क पर

से प्रदर्शन नहीं कर सकता, नारे नहीं लगा सकते। यह निश्चत रूप से बैंक कर्मचारियों के आन्दोलन को कुचलने के लिए धारा जोड़ी गई है। यह बैंकों पर सामाजिक नियंत्रण करने के लिए नहीं बल्कि बैंकों के मालिकों को मदद करने और बैंक कर्मचारियों के आन्दोलनों को कुचलने की धारा है। इस धारा को निश्चित रूप से वापस लिया जाना चाहिए। इन शब्दों के साथ में आप को धन्यवाद देता हूं।

MR. DEPUTY-SPEAKER: Mr. Umanath.

SHRI V. KRISHNAMURTHI (Cuddalore): Why are you departing from the procedure? Why should you call a speaker from the Swatantra Party? I am not objecting to Mr. Umanath speaking now. But this should not be repeated.

MR. DEPUTY-SPEAKER: I shall call you. The CPI has yet to give the name.

SHRI UMANATH (Pudokkottai): I rise to oppose this Bill. If there is any priority for scrapping any Bill, it should be given to scrap this entire Bill. My opposition does not stem from the reasons which my Swatantra friends put forward. The Swatantra's opposition has come out of an allergy. The moment they hear the word 'restriction', they oppose it, not because they are opposed to the content of the Bill. This Bill is a fraud on the people who demand nationalisation which has come up from the entire country and from all the corners of this House. The Congress has been indulging in various frauds. But the difference between the past fraud and the present fraud is that this is a sophisticated fraud while in the past they were conventional frauds. This fraud can be exposed only after serious study on the contents of this Bill.

The demand for nationalisation arose out of two reasons: to break the grip of finance capital over bank capital and to enable the Government to take over the entire capital for really serving the needs of small industrialists and ordinary peasents and for advancing the cause of common people. Does this Bill which comes under the social control touch any of these two aspects? Absolutely not. Even if this Bill were to become an Act, the grip of finance capital over the banking industry will remain tact. Not only that.. On the other hand this Bill seeks to give them a new grip which they did not have so far—a grip over the trade union movement, power to suppress the trade union movement so that the demands of the trade unions might be defeated and to save some lakhs of rupees by suppressing the trade union movement. Government would have us believe that the aim of the Bill is to give direction about the utilisation of the banking capital. We want the direction to change so that it can help our country and our people. But has it changed? If so, how? I shall give you one instance. They say that this Bill would help create employment opportunities; they want us to believe as though they are concerned about the employment of thousands of millions of people. I want to tell this House that it is this Government which rendered 14,000 employees surplus by allowing electronic computers to be installed in the oil industry where foreigners have their control and this was done even when Prime Minister Nehru was alive.

17 HRS.

Here is a Government which has introduced such devices in the railways, thereby blocking the promotional avenues of thousands of employees. Here is a Government which has permitted the introduction of electronic computers in the Reserve Bank, which resulted in huge demonstrations in Bombay. By reducing the employment potential in all these industries, they have sacrificed the interests of millions of high school and college students so far as their future employment is concerned. This Government does not shy away from sacrificing the interests of thousands of our engineers so that the interests of the foreign investors may be safeguarded. Now they want us to believe that by this Bill they want to create more employment opportunities? Whom are you trying to

[Shri Umanath]

deceive? You cannot deceive even the gullible people in this year of 1968.

They say, the big businessmen who are Directors are utilising their positions to secure loans from these banks for their own industries and after the passing of this Bill, they cannot do so, as if the big businessmen are such innocent people that they can be prevented from doing it by this Bill! Tata may not be able to take loan from their banks for their own industry, but Tata will tell Birla, "I will give you loan from my bank for your factory. You will give me loan from your bank for my factory". They have already decided what to do after this Bill is passed.

What is the real aim of this Bill? I agree with the Deputy Prime Minister when he said that the aim is to make the banking system "function as an effective vehicle for the implementation of the monetary and credit policy of the Reserve Bank". I agree that it is so. But what is the monetary and credit policy of the Reserve Bank? Has that policy helped, let alone small industries, even small banks to survive against the onslaught of bigger banks? No. According to official figures, in the period 1960—1966, because the small banks could not face the competition from big banks, 195 mergers took place, of which 45 were compulsory mergers. There may be one or two cases of fraud, but the fact is that the policy adopted by the Reserve Bank could not help the small banks to withstand the onslaught of bigger banks. In 1966, the share of 13 banks in the credit given by the Reserve Bank is 73.6 per cent. The share of foreign banks is 12.7 per cent. So, the share of these 13 banks plus foreign banks comes to 86.3 per cent. What about share of bank deposits? According to Government's statistics, the deposits of the scheduled banks are Rs. 3783 crores and that of the non-scheduled banks is only Rs. 25 crores. The same thing may be turned against me by saying that it is because of this concentration and growth of monopoly in the banking industry that we want to give more powers to the Reserve Bank now. But let me quote from the Reserve Bank bulletin itself entitled *Trends and Progress of Banking in India, 1966*—page 18:

"During the past several years the Reserve Bank has taken a number of steps to strengthen the commercial banking system including reconstruction of weaker units and exercise of more effective control and supervision over the working of the banks so as to ensure soundness of their operation.

The process of strengthening, consolidating and re-orientating the banking system in accordance with the needs of time is a continuous one."

All these are the results of the operation consciously adopted by the Reserve Bank. I say this because when Mr. Morarji Desai said that the purpose of this Bill is to see that the banking system functions effectively in accordance with the monetary and credit policy of the Reserve Bank, the policy of the Reserve Bank has been to develop more and more monopoly in the banking system and this Bill will further strengthen it and not weaken it.

I now come to the question of suppression of trade union rights. It is a package deal, part and parcel of it. The other day when I put the question to the Deputy Prime Minister, "Because the entire banking employees have gone on strike throughout the country, will you consider negotiating with them about this matter?", he cryptly said, "Legislations are not meant for negotiations". What a fine answer! But I say, when the existing rights of the employees are touched upon whether by legislation or by executive order or by the mill-owners or by big businessmen, the employees are entitled to have a say before their head is cut off. It is not a question of the employees demanding new rights. We have been enjoying these rights to stage demonstrations, etc., all along. They have not been bestowed upon us by the bank-owners or by Government. They were won by the employees as a result of struggle throughout the country for so many years, in which so many employees were dismissed and they sacrificed their jobs and other things. When such an impor-

tant right is touched upon by legislation, I am entitled to be consulted by the Government, be it State Government or Central Government or the banking bosses. But this Government refuses to accept this.

This provision suppressing trade union rights is a violation of the sacred assurances given on the floor of the House. During the past 20 years, repeatedly, the Labour Minister has been assuring the House that if any legislation is to be introduced touching upon the rights and obligations of labour, it will be first referred to and discussed in the Indian Labour Conference, then in the Standing Labour Committee and if there is unanimity, only then it will be brought here. We know that so many legislations have been vetoed by the employers in the Indian Labour Conference and the Standing Labour Committee. But here is a Bill which seeks to suppress the existing rights of the employees, which has not been referred either to the IL Indian Labour Conference which has been brought here and Government is not even prepared to negotiate with the employees' representatives.

The Reserve Bank organised a seminar of Chief Executives of commercial banks in January 1965 where this question of labour relations and management relations in the banking industry was specifically discussed. They appointed two professors to study the question and to make recommendations. That study is already being taken up at the instance of the Reserve Bank. Without knowing what their recommendations are going to be, where is the necessity for the Finance Minister to rush in to touch upon our rights ? This social control is a bogus thing. All this talk of restriction, etc., is a fraud. It is meant mere to strengthen their grip and to suppress the rights of employees. In the name of social control, Government seeks to bring in bankers' control of the trade unions and of the employees' rights. Let me assure the Government, if this Government goes headlong in a blind way with this Bill and passes it by using its majority, it will be definitely opposed by the banking employees. They will not take it lying low; not only the employees in the banking industry but the employees in all other major industries will unite and even if this enactment is passed by this Parliament they will see to it that it is broken outside, in the streets of the country.

SHRI BEDABRATA BARUA (Kaliabor) : Mr. Deputy-Speaker, Sir, I very much hope and I do believe that this measure is not a sophisticated fraud, as suggested by Shri Umanath. I do believe that today when the banking institution of the country is being partly brought under control, the entire financial institutions are particularly brought under a certain amount of control by society, that is, legislatively speaking and when the LIC has come into public hands and the State Bank and the Reserve Bank have functioned in that manner, we should certainly expect more and more social control and the main principles of social dynamics demand that such a progress in that direction would take place. I would immediately concede, however, that the type of control that we have envisaged so far and the control that was expected by the Reserve Bank has not come up to the mark and, certainly, so far as the credit and investment policy of the Government is concerned, they still continue to serve big business demands, because, our system, in spite of certain progress towards social or governmental control, has not led to the type of effective control over the credit institutions that we wanted. Further, the objective of the Bill itself leaves something much to be desired. But, at the same time, the re-constitution of the Board of Directors and filling up of the Board of Directors with people who are experts and people who are in agriculture and other fields would certainly be considered a progress. Also, the appointment of the Chairman would be less under the control of big business, at least it is expected so, and that certainly would be a progress in the right direction.

At the same time, the question has also been raised on behalf of the banks of the right of banks to continue to trade as they are. I think this right

[Shri Bedabrata Barua]

of the private banks to trade as they are, that is completely blasted; it is something that cannot be justified on the basis of the demand of the present day society, it cannot be justified on the basis of the objectives of social welfare on which we have based our economy and it cannot also be justified because to control banks means to control the credit institutions of the country which have all along been utilising the savings of the common man for the benefit, for the expansion and aggrandisement of the interests of the big business that come under the banking institutions of the country.

So far as the failure of the banking system is concerned, that is so well-known, and the failure to support agriculture is almost a criminal failure. Because, the present day society demands that we will be self-sufficient in food, demands and insists that 40 per cent of our national output is still from agriculture, understands that agriculture requires credit, help, assistance, fertilizers and water, and with all this understanding we must see that the national credit that is created, the money that is invested in banks, that is given as loans to the agriculturists. If it is not being done, then certainly there is something very seriously wrong with the banking system and something should be done to rectify it.

In this matter, the private banks have never gone to the countryside, will not go to the countryside and cannot go to the countryside because there is a certain inherent contradiction in the banking system and it cannot create that type of confidence in the people which it should. The common man's savings which is put or invested in the bank, when it is to be given as a loan to the common man, the banking system wants to have the backing of the government, of the State, of the supreme financial institutions of the country so that it can sustain that type of agriculture, that type of agricultural progress. For all these things one has to think of a certain control, beyond social control. One can peal an onion leaf by leaf but one cannot kill a tiger paw by paw. So, when the banking system designed to serve the purpose of bigger and bigger establishments, certain business houses of the country, when you want this banking system to serve the interests of the common man, merely putting a full stop or a comma here and there will not serve the purpose. It would be necessary, therefore, to take over the entire banking system. As the Finance Minister has stated, the objective of social control is to see that these credit institutions serve the needs of society and, if they do fail, as the Finance Minister has stated, they would be nationalised, they would be taken over. Now, if we take the case of any line, whether it is export-import line or supplying the credit needs of the agriculturists, these credit institutions have not served the interests of the people. But I do believe that they should be given some more time. After some time has been given to them, if they still fail to serve the purposes which we have in view, then they will have to be placed under more firm control of the public.

This would also enable the public sector to have more control over the investment and mop up the savings in the countryside which only a nationalised credit institution can do by creating confidence in the public and those savings can be utilised for further expansion of government's public enterprises in all spheres and make available to the agriculturists all those implements and other things the lack of which has been the main reason for our lack of progress in agriculture. Also, once we have the credit institutions in our hands, in the hands of the public, it would help to put the entire economy in a different line and the direction of social progress would be completely changed.

In view of all that, in view of the necessity to change the direction of society, to change the direction of investment, to create a new climate of confidence in the agriculturist to advance the cause of agriculture, to bring credit under the control of the public to diminish and, if possible, remove the concentration of economic power in a few hands, it is necessary and it is essential that the banking institutions are nationalised. But, in the mean time, I do be-

lieve that those measures as are proposed in this Bill should be given a fair trial.

SHRI V. KRISHNAMOORTHI (Cuddalore) : Mr. Deputy-Speaker, we are very much disappointed with this Bill which seeks to impose social control over the banking industry. We had expected a Bill which would seek to nationalise the entire banking system. Everybody in the country thought that the Finance Minister will introduce a Bill to nationalise the entire banking industry but we now know that it is only an eye-wash.

A banking institution in the economy of our nation is more or less like a heart in the human body. If the heart does not function properly, the whole system of the human being collapses. If it pumps more blood into the body, there is blood pressure; if it does not pump at all or pumps insufficient blood, there is the other disease. The malady is that a vital institution, like the banking industry, an essential service is still to be nationalised in this country.

Everybody is accusing that there is inflation in the country. The Swatantra Party says that there is inflation; my Congress friends say that there is inflation and our Finance Minister says that there is inflation. Who is responsible for the inflationary trend in this country? The total money supply as well as the velocity of circulation, both contribute to the rise in prices in this country. The cheques, the drafts, of the scheduled banks are far superior to the money issued by the Reserve Bank of India. That is why this institution, the commercial scheduled banks, the entire banking industry should be brought under the control of Government. The shareholders are the people and the shareholders' money should be protected by the elected representatives of the pople. That is why I demand that the whole banking system should be nationalised.

For the past 20 years have they arrested the inflationary trend? No; in fact, they have contributed to the inflationary trend. How do they advance money? How do they give credit to institutions? The big business people, who are controlling banks, give money to big business and not to small industry. In the Indian economy agriculture contributes about 47 per cent of the national income. What is the contribution of the scheduled banks in this regard? Even though the contribution of our agriculture to the national income is 47 per cent, how much have the scheduled bonks advanced to the agricultural sector during March 1966 out of Rs. 2,346 crores that they advanced?' They advanced for industry Rs. 1,510 crores, 64 per cent; Rs. 573 crores or 24 per cent to commerce; Rs. 78 crores to financial interests; Rs. 108 crores as personal loans; Rs. 13 crores to professions and occupations and only Rs. 5 crores, that is, .2 per cent to the agricultural sector.

Have they played an important role for the development of our country and of our economy? Are we to allow banking institutions to flourish like this when the Indian economy is based on agricultural production? Only now they are saying that they are going to advance for agricultural operations and that they are going to open branches in villages. They always prefer cities and quasi-cities. They have not opened any banking institution in the rural sector. In our country which consists of several lakhs of villages, is there any banking facility for the agriculturists? Even today the agriculturists is paying 26 per cent or 36 per cent interest. Why is the non-banking institution growing up? It is about 30 per cent now. Who is financing the non-banking system? It is being financed indirectly by the scheduled banks. If I want a loan of Rs. 1 lakh from a scheduled bank and I give about 3 per cent commission for holding, I get it immediately. If I can give 3½ per cent, I can get Rs. 5 lakhs. I get Rs. 5 lakhs at the rate of 6 or 7 per cent and if I put it in the market in the form of direct loan, I get 25 per cent to 36 cent. This is how the shareholders' money is being misused.

I was told that the hon. Finance Minister, when he was going to Japan, carried the huge bundle, the report prepared by the Special Officer and he is alleged to have discussed that in Japan. I thought that he would place that report before this House, but we were not at all given that opportunity. Why?

[Shri V. Krishnamoorthi]

Today when the bank employees are agitating that clause 36AA as well as clause 54 are against the trade union interests, he says that legislation is not meant for negotiation. I would like to ask the Finance Minister—he is not here —whether both Shri Hathi, the Union Labour Minister, and Shri Morarji Desai, the Finance Minister, have not met the Indian Bankers' Association in Bombay in September 1967, even before the introduction of this Bill and what for. It is because they wanted their consent before introducing this Bill here. Shri Morarji Desai is subserving the interest of the capitalists and the big business people; otherwise, why should they do it. If he wants to bring a Bill, let him do so. Can he deny it ? Can the Labour Minister deny it ? Have they not given any representation ? The Finance Minister as well as the Labour Minister wanted to compromise; they wanted their agreement. They said, "we are going to bring a Bill for social control of banking, only to impose certain restrictions; you kindly have it" and the Indian Bankers' Association in return said, "All right; we will agree to that" because in the Bill there is nothing against them. As Shri Umanath pointed out, Tata can get it from Birla and Birla can get it from Tata.

Our friend, Kamalnayan Bajaj, was the Chairman of the Punjab National Bank. According to this Bill, the Chairman should be a paid employee and he should not be a man having shares and other things. He has resigned and his General Manager has been promoted as Chairman. Who is the General Manager of the Punjab National Bank ? It is the man who was appointed by Shri Kamalnayan Bajaj. Will he not subserve the interests of Shri Kamalnayan Bajaj ? Will not the Chairman now subserve the interests of the Directors ? It is in the Bill that the Directors should not be given the loan. Is there not any provision in the Reserve Bank of India Act that the Directors are not to be given any loan ? It is a total failure of the Reserve Bank of India Act in the implementation of the various provisions which are in existence. It is only to cheat the people here and the whole country that this Bill has been brought before this House.

I would like to demand from this Ministry that instead of referring it to the Select Committee they can withdraw the Bill and bring a new Bill so that the entire banking system can be nationalised. It is given in the Bill that about Rs. 100 crores is required for nationalising about 79 banks. It is only Rs. 100 crores. 15 years of planning have failed because of inflation. Planning has not reached the poor villages because of the inflationary trend created by the banking system. As it is, the whole First Plan, Second Plan and Third Plan have failed. Why not give Rs. 100 crores more ? When we are giving so many crores of rupees in the form of taxation, we are prepared to give another Rs. 100 crores to nationalise the whole banking system. Unless the banking system is nationalised, there is no end at all. Professor V. K. R. V. Rao, who is supposed to be the best economist in the country, knows this better, but his views cannot prevail in the Cabinet because even though he is a member of the Cabinet he has to subserve the interests of Morarjibhai and of the capitalists. But unless and until the whole banking system is nationalised there is no other way.

I do not know why this Bill has been introduced. Who demanded it ? The Government puts one step forward and two steps backward. Clause 36AA as well as clause 54 are illogical, outmoded and unfortunate. Who wanted this Bill ? Is not the existing Criminal Procedure Code as well as Indian Penal Code sufficient to deter the employees from making any shouts and other things very near the premises ? The existing law is sufficient. Why have then this controversial provision ? It is like another Gold Control Order which has been brought about by Shri Morarji Desai. He is a man always interested in controversies and this is another controversy. Is it so required ?

With these words, I demand that this Bill be withdrawn and that a fresh Bill nationalising the whole banking system should be brought forward by the Government.

श्री शशि भूषण बाजपेयी (खारगोन) : उपाध्यक्ष महोदय, बैंकों के सामाजिक नियन्त्रण के सम्बन्ध में जो बिल आया है, मैं उस को बैंकों के राष्ट्रीयकरण की तरफ पहला कदम समझता हूं । लेकिन अगर कहीं यह बिल सामाजिक नियन्त्रण के बजाये अफसरीकरण तक ही रह गया, तो इस का एक दूसरा नतीजा निकलेगा । देश के किसान और देश की गरीब जनता जब बैंक के राष्ट्रीयकरण की तरफ बढ़ रही है उस वक्त अगर यह सिर्फ अफसरीकरण तक सीमित रह गया तो यह लोगों के साथ विश्वासघात होगा ।

जब कभी इस देश में बैंक के राष्ट्रीकरण की बात उठी, तब उस का विरोध करने वाले कौन रहे हैं । जो राजे महाराजे पुराने साम्राज्यवाद के चौकीदार थे, आज वही राजे महाराजे, साम्प्रदायिक संस्थायें, तथाकथित समाजवादी बैंकों के राष्ट्रीयकरण का विरोध इसलिये करते हैं कि आज वह सारे प्रतिक्रियावादी देश के पूंजोपतियों और विदेशी पूंजियों के पहरेदार हो गये हैं । जो अंग्रेजों के जमाने में उन की रक्षा करते थे आज देशी और विदेशी पूंजी के चौकीदार और ठेकेदार बन गये हैं ।

मैं आप का थोड़ा-सा ध्यान दिलाना चाहता हूं कि मेरे क्षेत्र में आदिवासियों और हरिजनों का एक बहुत गरीब जिला खारगोन है । वहां पर 5 करोड़ रुपया गरीब जनता के ऊपर सालहा साल उधार लदा रहता है । उस 5 करोड़ में डेढ़ करोड़ रु० कोआपरेटिव बैंक का है । और उस डेढ़ करोड़ रुपये को भी जो व्यापारी लोग रुपया उधार देते हैं, किसी ढंग से पहले उस को अपने पास ले लेते हैं, और उस के बाद गरीब जनता को उधार दे कर उस का शोषण करते रहते हैं । कुछ मुट्ठी भर व्यापारी इस 5 करोड़ रु० से सारे जिले को खाल खींचते हैं और सारे देश में किसानों का इसी तरह से गला कटता है जब उनको खेतों में काम करने के लिये रुपया उधार लेने की जरूरत पड़ती है ।

जब इस तरह के लोगों पर प्रहार करने की बात होती है तब राष्ट्रीयकरण की बात होती है । जब बैंकों का राष्ट्रीयकरण होता है तब आढ़तियों की पूंजी कम होती है और जो छोटे-छोटे व्यापारी गांवों में रक्त शोषण करते हैं उन का हनन होता है । इसलिये तथाकथित समाजवादी और साम्प्रदायिक संस्थायें, राजे महाराजे बैंकों की पूंजी की रक्षा की बात करते हैं । जिन लोगों के हाथ में इन बैंकों का कंट्रोल है, उन की बात यहां लोग क्या करते हैं ? यहां राजासाहब बैठे हैं वह जानते हैं कि इन बैंकों के जितने डाइरेक्टर्स हैं उन पर पुलिस केस चल रहे हैं । चाहे वह साहूजैन हैं, या चाहे बिड़लाजी हों, जो भी डाइरेक्टर्स हैं किसी न किसी तरह से उन पर कोई न कोई केस चल रहा है । आज का अखबार देखा तो उससे पता चला कि आंध्र में भी कुछ गड़बड़ हो गई है । वहां बिड़लाजी ने कुछ पूंजी को हड़प लिया । आज जिन लोगों पर सारे देश की निगाहें हैं, हमारी सी० बी० आई० की जिन पर निगाहें हैं, कई बार वह इस सरकार के हाथों बच गये हैं, कई बार जब कानून मंत्रालय से हम पूछने जाते हैं कि उन पर केस चलाना चाहिये या नहीं, तब भी वह बच जाते हैं । आज यह इतने शक्तिशाली हैं, इतने धोखेबाज हैं, कि सरकार के हाथ में नहीं आते । आज वह एक प्रतिशत पूंजी लगा कर जनता की 99 प्रतिशत पूंजी पर कंट्रोल करते हैं ।

आज यह बैंक ब्लैक-मार्केट भी चलाते हैं, सिर्फ ब्लैक मार्केटियर्स की मदद ही नहीं करते हैं । मैं मिसाल के तौर पर बतलाता हूं कि इनकम टैक्स बचाने में बैंकों की कितनी मदद होती है । जब बैंकों को कुछ माल प्लेज किया जाता है, मानलीजिये कि 10,000 रु० का माल प्लेज किया गया, तो उस को व्यापारी अपनी किताबों में 5,000 रु० का बतलाते हैं । लेकिन जब इनकमटैक्स आफिसर बैंक को लिखता है कि जिस व्यापारी ने माल प्लेज किया है, उस का रिटर्न वह चाहता है तब बैंक उस रिटर्न को नहीं भेजता । इसी में साल छः महीने लग जाते हैं । जब इनकम टैक्स अधिकारी कोई नोटिस देता है तब ज्यादा से ज्यादा बैंक मैनेजर पर 300 रु० जुर्माना

[श्री शशिभूषण बाजपेयी]

हो जायेगा। जुर्माना होने के पहले और उसको जमा करने के बीच में बैंक वाला सारा माल मिलकर गड़बड़ कर देता है। इस तरह से यह बैंक ब्लैक-मार्केट चलाते हैं। देश में इनकम टैक्स न देने के पूरे साधन यह बैंक जुटाते हैं। इस लिये इन पर आप को कंट्रोल करना ही चाहिये क्योंकि आज जनता को उन पर विश्वास नहीं है।

अगर आज बैंकों का राष्ट्रीयकरण नहीं किया गया तो देश में बैंक डिपाजिटर्स ऐसोसिएशन बनेगा और करोड़ों की तादाद में लोग सरकार को मजबूर करेंगे, लिख कर भेजेंगे कि उन को इन बैंको पर विश्वास नहीं है, जिन के डाइरेक्टर्स ने जनता का खून चूस कर के सिर्फ 1 परसेंट पूंजी लगा कर जनता के 99 परसेंट पूंजी पर कंट्रोल कर रक्खा है। इस देश की जनता बैंकों पर कंट्रोल लगायेगी अगर हम लेजिस्लेचर्स में और पार्लियामेंट में फेल हो गये।

समाजीकरण की तरफ जो हमारा कदम उठेगा उस को सफल बनाने में अगर किसी का सब से बड़ा हाथ होगा तो वह बैंक एम्प्लायीज का होगा तथा उन की ट्रेड यूनियन्स का होगा। अगर हम ने इन ट्रेड यूनियन्स को मजबूत रक्खा तो उनसे डरने की आवश्यकता नहीं है, क्योंकि ट्रेड यूनियनें और उन के सारे कार्यकर्ता सरकार को मदद करते आये हैं, और बैंक डिपाजिटर्स के सही प्रतिनिधि वह लोग आज वहां मौजूद हैं, बैंक के डाइरेक्टर्स उन के प्रतिनिधि नहीं हैं। अगर हम को विश्वास हो सकता है तो उन्हीं लोगों पर हो सकता है और अगर वहां की पूंजी को सही मानों में कंट्रोल में रक्खा जाये तो वहां पर जो लोग काम करते हैं वही जनता के सही प्रतिनिधि हैं। वही बैंक डिपाजिटर्स के प्रतिनिधि हैं, इस लिये उनके हाथ मजबूत किये जाने चाहिये। अगर बैंकों पर सामाजिक नियन्त्रण के नाम पर आप ट्रेड यूनियनों को कमजोर करेंगे तो यह बड़ी घातक नीति होगी। अगर इस देश में समाजवाद लाना है तो बैंकों का राष्ट्रीयकरण जरूरी है। इस के लिये देश को एक संघर्ष की नीति अपनानी पड़ेगी और उस संघर्ष में यह भी शामिल है कि जो ट्रेड यूनियन्स के अन्दर काम करने वाले सच्चे और ईमानदार लोग हैं उन के हाथ मजबूत किये जायें।

श्री अब्दुल गनी दार (गुड़गांव) : उपाध्यक्ष महोदय, मैं हुकूमत को मुबारकबाद देता अगर यह बैंकों के सिलसिले में जो बिल लाये हैं उस के बारे में उतने ही सीरियस होते। मैं चार साल से लगातार पंजाब नेशनल बैंक के बारे में क्वेश्चन पूछता चला आया हूं और अपनी तकरीरों में कहता चला आया हूं। तीन साल हो गये पुलिस ने पार्लियामेंट स्ट्रीट के मैजिस्ट्रेट के यहां बैंक के आफिसर्स पर न जाने कौन-कौन से इल्जाम लगा कर शिकायत की। लेकिन तीन साल के बाद भी अभी यह इत्तला देने का काम नहीं हुआ कि किस तरह से उन्होंने यू० पी० के गरीब किसानों की सिक्योरिटी में से करोड़ों रुपया गबन किया। जब मैंने श्री मोरारजी देसाई से पूछा तो कहा कि अभी थोड़ी देर है। यानी तीन साल भी उनके लिये काफी नहीं हैं। यह तो इन की सीरियसनेस है। मैं ने लक्ष्मी कामर्शल बैंक के सिलसिले में भी पूछा कि क्या उनके खिलाफ ऐक्शन लिया गया, तो कहा कि नहीं, उस में इनकम टैक्स वाले देख रहे हैं। मेरे पास रसीदें मौजूद हैं। एक ही हाथ से 12 रसीदें काटी गई हैं, यानी देने वाले और लेने वाले के एक ही दस्तखत हैं। मैंने वह सी० बी० आई० को भी भिजवाया, ताकि उन पर ऐक्शन हो सके।

अगर सरकार चाहती है कि किसानों का भला हो, तो मैं बड़ा खुश हूं और उन को मुबारकबाद देता हूं कि उन का जेहन इस तरफ जा रहा है। लेकिन यह याद रखिये कि सन् 1967 में रिजर्व बैंक ने पंजाब नेशनल बैंक के बारे में साढ़े सात पेज के अंदर अफसरान की शिकायत की और 250 पेज की रिपोर्ट लिखी। मगर सरकार के कानों पर जूं नहीं रेंगी। श्री

मोरारजी देसाई बड़े मजबूत आदमी कहलाते हैं, और हैं भी मजबूत, क्योंकि वह अब डिप्टी प्राइम मिनिस्टर हो गये । पहले निकल गये थे और फिर हिम्मत कर के आ गये ; लेकिन उन का असली मकसद जो है वह बैंकों के नेशनलाइजेशन का नहीं है । इनके नोटिस में मैं पंजाब नेशनल बैंक के डायरेक्टर्स ने मामूली सूद की शरह पर दो-तीन परसेंट पर जबकि बाजार में रेट बारह परसेंट है और चौबीस परसेंट भी है, करोड़ों रुपया जो लिया था, मैं लाया था । अगर मिनिस्टर साहब इस बिल को लाने में सीरियस हैं तो मैं उनको बधाई देता हूं । लेकिन मैं उनको बता देना चाहता हूं कि आज जनता जाग उठी है । आज खाली नारों से काम चलने वाला नहीं है । अब तक नारों के खिलौनों से आप लोगों को बहलाते आ रहे हैं । इससे अब काम चलने वाला नहीं है । नैशनलाइजेशन की जब हम मांग करते हैं तो इसका मतलब यह नहीं है कि हम अफसर राज चाहते हैं । आज तक यही होता रहा है । लेकिन अब हम यह नहीं चाहते हैं । जितने भी पब्लिक सैक्टर में कारखाने खुले हैं उनमें दो तीन को छोड़ कर बाकी सभी में करोड़ों रुपया सालाना का नुक्सान हो रहा है । नैशनलाइजेशन के बाद या इस बिल के बाद अगर पैसे का युटिलाइजेशन इस तरह से होना है, जिस को अफसर चाहें दे दें और जिस को चाहें न दें या मनमाने ढंग से काम करें तो हम इसका विरोध करते हैं । तब इससे कोई लाभ नहीं होगा, किसान का भला नहीं होगा ।

आज तक तकावी लोंज़ किस तरह दिये जाते रहे हैं, इसको आप देखें । मेरी बदनसीबी है कि सब से ज्यादा फ्लड गुड़गांव में आया पहले । इस बार बेचारों की रबी की फसल बड़ी शानदार हो रही थी कि ओले पड़ गए । खुदा की मर्जी है । लेकिन गुड़गांव के चार ब्लाक्स के कोई सौ गांव में ही ओले पड़े । गवर्नमेंट कहती है कि एक करोड़ रुपये का नुक्सान हो गया है और उनको वह तकावी देने का इंतजाम करती है । तकावी कितनी देती है, सिर्फ दो लाख । फिर जो थोड़ा बहुत पैसा तकावी का उनको दिया भी जाता है वह भी उनको तभी मिलता है जब उनसे मुट्ठी गरम करवा ली जाती है । इस तरह की यहां चीज़ नहीं होनी चाहिये । अगर आपने मजबूती के साथ कदम उठाया है तो सारी अपोजीशन की जो पार्टीज़ हैं वे आपके इस कदम का स्वागत करती हैं, फिर चाहे स्वतन्त्र पार्टी ही क्यों न हो । मोरारजी देसाई जैसे मजबूत आदमी भी आप देखें कि चार साल में बिरला, साहू जैन, टाटा वगैरह को तो आप छोड़िये, पंजाब नैशनल बैंक के जो मामूली अफसर हैं उनके खिलाफ भी ऐक्शन नहीं ले सके । मैं कैसे आशा करूं कि वह अब मजबूती के साथ कदम बढ़ायेंगे । वह जनता को समाजवाद का नारा दे कर उसका दिल खुश करना चाहते हैं । मैं नहीं समझता हूं कि वह सीरियस हैं । अगर हैं तो उनको हिम्मत करके नैशनलाइजेशन का बिल लाना चाहिये ।

लाइफ इंश्योरेंस कारपोरेशन का रुपया आप देखें कि कैसे इस्तेमाल होता है, किस तरह से शेयर्स में जाता है । बहुत बुरी तरह से शेयर खरीदे जाते हैं । आज उसका लैप्स रेशो बढ़ गया है, उसके अखराजात बढ़ गए हैं । टाटा, बिरला, साहू जैन, शान्ति प्रसाद जैन जैसे आदि की डिसपोज़ल पर ही वह रुपया होता है । इस तरह से जुए बाजी चलती है । गरीब आदमी अब चुप नहीं बैठ सकते हैं ।

क्रीब है यारो रोज़े मशहर
छुपेगा कुश्तों का खून क्यों कर
जो चुप रहेगी जुबाने खंजर
लहू पुकारेगा आस्तीन का ।

जहां तक ट्रेड यूनियंज़ का ताल्लुक है मैं एक ही बात कहना चाहता हूं । मेरी सारी हमदर्दी उनके साथ है । जो उनकी मांगें हैं उनका मैं समर्थन करता हूं । मजदूरों को मैं चाहता हूं कि वे कहें कि वे पूरा काम करें, ईमानदारी के साथ करें । मैं आज देखता हू

[श्री अब्दुल गनी दार]

कि काम करने की जो शक्ति है, वह बहुत कम होती जा रही है, काम करने का रुझान नहीं रहा है। इससे देश का हित नहीं होगा। जब बैंकों में काम नहीं होगा तो किसान का क्या भला होगा, देश का क्या भला होगा —

श्री अमृत नाहाटा : मुफ्तखोरी सारे देश में चल रही है।

श्री अब्दुल गनी दार : यथा राजा तथा प्रजा। ऊपर वालों को सीरियस होना पड़ेगा, आनेस्ट होना पड़ेगा। तभी काम चल सकेगा।

[شری عبدالغنی ڈار (گڑگاؤں) :

اپادھیکش مہودئے میں حکومت کو مبارکباد دیتا اگر یہ بینکوں کے سلسلہ میں جو بل لائے ہیں اس کے بارے میں اتنے ہی سیریس ہوتے - میں چار سال سے لگاتار پنجاب نیشنل بینک کے بارے میں کویشچن پوچھتا چلا آیا ہوں اور اپنی تقریروں میں کہتا چلا آیا ہوں - تین سال ہو گئے پولیس نے پارلیامینٹ اسٹریٹ کے مجسٹریٹ کے یہاں بینک کے آفسرس پر نہ جانے کون کون سے الزام لگا کر شکائت کی - لیکن تین سال کے بعد بھی ابھی یہ اطلاع دینے کا کام نہیں ہوا کہ کس طرح سے انہوں نے یو- پی - کے غریب کسانوں کی سکیوریٹی میں سے کروڑوں روپیہ غبن کیا - جب میں نے شری مرارجی دیسائی سے پوچھا تو کہا کہ ابھی تھوڑی دیر ہے - یعنی تین سال بھی ان کے لئے کافی نہیں ہیں - یہ تو ان کی سیریسنس ہے - میں نے لکشمی کامرشل بینک کے سلسلہ میں بھی پوچھا کہ کیا ان کے خلاف ایکشن لیا گیا - تو کہا کہ نہیں - اس میں انکم ٹیکس والے دیکھ رہے ہیں - میرے پاس رسیدیں موجود ہیں - ایک ہی ہاتھ سے ۱۲ رسیدیں کاٹی گئی ہیں - یعنی دینے والے اور لینے والے کے ایک ہی دستخط ہیں - میں نے وہ سی - بی - آئی - کو بھی بھجوایا - تا کہ ان پر ایکشن ہو سکے -

اگر سرکار چاہتی ہے کہ کسانوں کا بھلا ہو- تو میں بڑا خوش ہوں اور ان کو مبارک باد دیتا ہوں کہ ان کا ذہن اس طرف جا رہا ہے - لیکن یہ یاد رکھئے کہ سنہ ۱۹٦۷ میں رزرو بینک نے پنجاب نیشنل بینک کے بارے میں ساڑھے سات پیج کے اندر افسران کی شکائت کی اور ۲۰۰ پیج کی رپورٹ لکھی - مگر سرکار کے کانوں پر جوں نہیں رینگی - شری مرارجی دیسائی بڑے مضبوط آدمی کہلاتے ہیں - اور ہیں بھی مضبوط کیونکہ وہ اب ڈپٹی پرائم منسٹر ہو گئے - پہلے نکل گئے تھے اور پھر ہمت کرکے آ گئے - لیکن ان کا اصلی مقصد جو ہے وہ بینکوں کے نیشنلائزیشن کا نہیں ہے -

ان کے نوٹس میں پنجاب نیشنل بنک کے ڈائرکٹرز نے معمولی سود کی شرح پر، دو تین پرسنٹ پر، جب کہ بازار میں ریٹ بارہ پرسنٹ ہے اور

چوبیس پرسنٹ بھی ھے، کروڑوں روپیہ جو لیا تھا، میں لایا تھا - اگر منسٹر صاحب اس بل کو لانے میں سیریس ھیں تو میں ان کو بدھائی دینا چاھتا ھوں - لیکن میں ان کو بتا دینا چاھتا ھوں کہ آج جنتا جاگ اٹھی ھے - آج خالی نعروں سے کام چلنے والا نہیں ھے - نعروں کے کھلونوں سے اب تک آپ لوگوں کو بہلاتے آ رھے ھیں - اس سے اب کام چلنے والا نہیں ھے - نیشنلائزیشن کی ھم جب مانگ کرتے ھیں تو اس کا مطلب یہ نہیں ھے کہ ھم افسر راج چاھتے ھیں - آج تک یہی ھوتا آ رھا ھے- لیکن اب ھم یہ نہیں چاھتے ھیں - جتنے بھی پبلک سیکٹر میں کارخانے کھلے ھیں ان میں سے دو تین کو چھوڑ کر باقی سبھی میں کروڑوں روپیہ سالانہ کا نقصان ھو رھا ھے- نیشنلائزیشن کے بعد یا اس بل کے بعد اگر پیسے کا یوٹیلائزیشن اس طرح سے ھونا ھے، جس کو افسر چاھیں دے دیں اور جس کو نہ چاھیں نہ دیں یا من مانے ڈھنگ سے کام کریں تو ھم اس کا ورودھ کرتے ھیں - تب اس سے کوئی لابھ نہیں ھوگا - کسان کا بھلا نہیں ھوگا -

آج تک تقاوی لونز کس طرح دئے جاتے رھے ھیں اس کو آپ دیکھیں - میری بد نصیبی ھے کہ سب سے زیادہ فلڈ گوڑگاؤں میں آیا پہلے - اس بار بیچاروں کی ربیع کی فصل بڑی شاندار ھو رھی تھی کہ اولے پڑ گئے - خدا کی مرضی ھے - لیکن گوڑگاؤں کے چار بلاکس کے کوئی سو گاؤں میں ھی اولے پڑے - گورنمنٹ کہتی ھے کہ ایک کروڑ کا نقصان ھو گیا ھے اور ان کو وہ تقاوی دینے کا انتظام کرتی ھے - تقاوی کتنی دیتی ھے - صرف دو لاکھ - پھر جو تھوڑا بہت پیسہ تقاوی کا ان کو دیا بھی جاتا ھے وہ بھی ان کو تبھی ملتا ھے جب ان سے مٹھی گرم کروا لی جاتی ھے - اس طرح کی یہاں چیز نہیں ھونی چاھئے - اگر آپ نے مضبوطی کے ساتھ قدم اٹھایا ھے تو ساری آپوزیشن کی جو پارٹیاں ھیں وہ آپ کے اس قدم کا سواگت کرتی ھیں - پھر چاھے سوتنتر پارٹی ھی کیوں نہ ھو - مرارجی دیسائی جیسے مضبوط آدمی بھی آپ دیکھیں کہ چار سال میں برلا - ساھو جین - ٹاٹا وغیرہ کو تو آپ چھوڑئے پنجاب نیشنل بینک کے جو معمولی افسر ھیں ان کے خلاف بھی ایکشن نہیں لے سکے - میں کیسے آشا کروں کہ وہ اب مضبوطی کے ساتھ قدم بڑھائیں گے - وہ جنتا کو سماج واد کا نعرہ دے کر اس کا دل خوش کرنا چاھتے ھیں - میں نہیں سمجھتا ھوں کہ وہ سیریس ھیں - اگر ھیں تو ان کو ھمت کرکے نیشنلائزیشن کا بل لانا چاھئے -

لائف انشورینس کارپوریشن کا روپیہ

[شری عبدالغنی ڈار]

آپ دیکھیں کہ کیسے استعمال ہوتا ہے - کس طرح سے شیرز میں جاتا ہے - بہت بری طرح سے شیرز خریدے جاتے ہیں - آج اس کا لیپس ریشو بڑھ گیا ہے - اس کے اخراجات بڑھ گئے ہیں - ٹاٹا - برلا - ساھو جین - شانتی پرساد جین جیسے آدی کی ڈسپوزل پر ھی وہ روپیہ ھوتا ہے - اس طرح سے جوا بازی چلتی ہے - غریب آدمی اب چپ نہیں بیٹھ سکتا ہے -

قریب ہے یارو روز محشر
چھپے گا کشتوں کا خون کیونکر
جو چپ رھیگی زبان خنجر
لہو پکارے گا آستین کا -

جہاں تک ٹریڈ یونینز کا تعلق ہے میں ایک ھی بات کہنا چاھتا ھوں - میری ساری ھمدردی ان کے ساتھ ہے - ان کی مانگیں ھیں ان کا میں سمرتھن کرتا ھوں - مزدوروں کو میں چاھتا ھوں کہ وہ پورا کام کریں - ایمانداری کے ساتھ کریں - میں آج دیکھتا ھوں کہ کام کرنے کی جو شکتی ہے وہ بہت کم ھوتی جا رھی ہے - کام کرنے کا رجحان نہیں رھا ہے - اس سے دیش کا ھت نہیں ھوگا - جب بنکوں میں کام نہیں ھوگا تو کسان کا کیا بھلا ھوگا - دیش کا کیا بھلا ھوگا -

شری امرت نہاٹا : مفت خوری سارے دیش میں چل رھی ہے -

شری عبدالغنی ڈار : یتھا راجا تتھا پرجا - اوپر والوں کو سیریس ھونا پڑیگا - اونسٹ ھونا پڑیگا - تبھی کام چل سکے گا -]

17.45 Hrs.

[SHRIMATI LAKSHMIKANTHAMMA *in the Chair.*]

श्री रणधीर सिंह (रोहतक) : सबसे पहले मैं मिनिस्टर साहब को मुबारिकबाद पेश करना चाहता हूं कि बेशक उन्होंने एक हल्का सा कदम उठाया है लेकिन सही दिशा में कदम उठाया है और मैं आशा करता हूं कि इनक्लाबी कदम भी वह जल्दी ही उठायेंगे ।

आज देखें कि कुछ एक आदमी हैं जिन के पास दौलत सिमट कर रह गई है और वे उसको कहां खर्च करते हैं ? बम्बई की बीच में करते हैं, नाइट क्लब में खर्च करते हैं, शेयर मार्किट या फार्वर्ड मार्किट में करते हैं, सिविल एवियेशन में या शिपिंग कम्पनीज़ में खर्च होती है, बड़ी-बड़ी मोनोपोलीज़ में खर्च होती है या फिर सरमायेदार अपनी तिजोरियां भरते जाते हैं । बड़ी-बड़ी मार्किट्स हैं सरमाये-दारों की उन में यह खर्च होती है, बड़े-बड़े बिजिनेस में खर्च होती है । देश की भलाई के लिए यह नैशनल वैल्थ जो है यह खर्च नहीं होती है और वह होनी चाहिये । जो गरीब आदमी है उस बेचारे को एक रुपये में एक पैसा भी नहीं मिलता है ।

श्री ओंकार लाल बेरवा (कोटा) : भैंसा खरीदने के लिये भी नहीं मिलता है ।

श्री अमृत नाहाटा : अपने परिवार वालों को पहचानते हैं ।

श्री रणधीर सिंह : यह कौम की दौलत है । बैंकों में रकम जमा है । वह किसी की निजी जायदाद नहीं है, उस पर किसी की इजारेदारी नहीं है । मुट्ठी भर लोगों की ही हमें भलाई

नहीं करनी है बल्कि गरीब आदमियों की जो परचेजिंग पावर है, छोटे मुलाज़िमों की जो परचेजिंग पावर है, मजदूरों, किसानों, शहर में रहने वालों या देहात में रहने वाले गरीब लोगों की जो परचेजिंग पावर है उसको हमें बढ़ाना है, जो हैव नाट्स हैं उनको मैयारे-जिन्दगी देना है इसकी जो सबसे बड़ी एजेंसी है वह बैंकिंग की एजेंसी ही है। अगर इसका इस काम के लिए इस्तेमाल नहीं होता है, कोई रुकावटें इसके द्वारा खड़ी की जाती हैं तो उन रुकावटों को दूर किया जाना चाहिये। मैं महसूस करता हूं कि सरमायेदार बैंकों को एक तलवार की तरह इस्तेमाल करते रहे हैं। इस तलवार की धार वे गरीबों को मारने के लिए इस्तेमाल करते रहे हैं। सारे देश पर छा गए हैं और सारे देश को उन्होंने अपने चंगुल में ले लिया है, फिर चाहे वह तिजारत की बात हो, बैंकिंग बिजिनेस हो, इंडस्ट्री की बात हो, इम्पोर्ट एक्सपोर्ट की बात हो, जनरलिज्म की बात हो। सरमायेदार लोग इस रुपये का इस्तेमाल गरीबों के खिलाफ ही इस्तेमाल करते रहे हैं। ये बैंक उनके लिए एक ढाल का काम करते रहे हैं, इन से वे अपना बचाव करते रहे हैं। उस ढाल को उन से हमें छीनना होगा, सरमायेदारों के चंगुल से देश को छुड़ाना होगा और यह जो अरबों और खरबों रुपया है इसका इस्तेमाल शहरों में करने के बजाय देहातों में करना होगा। उस ओर इसका रुख मोड़ना होगा। यह चीज़ एक बुनियादी अहमियत रखती है, देश की इक्तसादी जिन्दगी में और इससे देश की किस्मत उलट सकती है। वहां पर लोग कीड़े मकौड़ों की तरह रहते हैं, स्लम्ज में रहते हैं, कच्चे मकानों में रहते हैं, झुग्गी झोंपड़ियों में रहते हैं। यह रुपया कौम की मिलकियत है और इसको हमें इन गरीब आदमियों की भलाई के लिए इस्तेमाल करना होगा। पांच लाख देहात हिन्दुस्तान में हैं। वे मिट्टी के तोंद हैं। हमें झोंपड़ियों के बजाय मकान देने हैं, स्लम्ज वहां के दूर करने हैं, गरीब किसान जो हैं, या मजदूर हैं, या छोटे मुलाज़िम हैं फिर चाहे वे शहरों में रहते हों या देहातों में रहते हों उनकी जिन्दगी में हमें रोशनी भरनी है। हमें देहातों में बिजली देनी है। गांव-गांव में हमें अस्पताल देने हैं, दवाखाने देने हैं, डाकखाने देने हैं और गरीबों को रहने के लिए मकान देने हैं। उनको तन ओढ़ने के लिए हमें कपड़ा देना है, रोज़गार देना है। यह सब काम तभी हो सकता है जबकि इनके लिए रुपया रखा जाए। कोई भी सरकार हो उसको इस सब का बन्दोबस्त करना है। अगर वह ऐसा नहीं करती है तो जो उसका इखलाकी फ़र्ज है, जो उसकी बुनियादी जिम्मेवारी है, उससे वह हटती है।

मैं समझता हूं कि यह एक पहला कदम है और यह कांग्रेस गवर्नमेंट ही है, जो कि यह इनक्लाबी कदम उठा रही है। (व्यवधान) जितने ये लोग बैठे हैं, ये सब फ़सली बटेरे हैं, ये सिर्फ ढपौलची हैं; ये थोथे ढोल की तरह सिर्फ़ बातें करने वाले हैं; ये गरजने वाले बादल हैं; बरसने वाले नहीं। कांग्रेस ने यह काम किया है, चाहे देर से ही सही, यह एक मुबारिक बात है। कांग्रेस का जो दस पायंट्स का प्रोग्राम है, उसका पहला पायंट है बैंकों का सोशल कंट्रोल। मैं फ़िनांस मिनिस्टर साहब को बधाई देता हूं कि आज उन्होंने उस दस पायंट्स के प्रोग्राम का उद्घाटन कर दिया है। इसके लिए मैं सरकार और अपनी पार्टी को भी मुबारिकबाद पेश करता हूं। लेकिन "हनोज़ दिल्ली दूर अस्त"—अभी काम पूरा नहीं हुआ है; अभी हमने बहुत काम करना है।

हमने इस देश के फिनांशल रीसौर्सिज़ को माबिलाइज़ करना है और इस देश में एक इनक्लाब लाना है। अगर हम वह इनक्लाब नहीं लाए, तो इस देश में कैओस होगा। मैं कोई जज़बात की बात नहीं कर रहा हूं, बल्कि मैं एक सही और फ़ैक्चु-अल बात कर रहा हूं। लोगों को इन्तज़ार करते-करते बीस साल हो गए हैं। वे झूठे वादों से तंग आ गए हैं। अगर दूसरी पार्टीज

[श्री रणधीर सिंह]

भी इसी तरह वादे करके उनको पूरा नहीं करेंगी, तो लोग उनको ज़िन्दा दरगोर कर देंगे । मैं एक पार्टी की नहीं, सब पार्टियों की बातें कर रहा हूं । हां, इस बारे में सबसे ज्यादा ज़िम्मेदारी कांग्रेस की है, क्योंकि उसके हाथ में सत्ता है ।

जहां तक बैंकों के सोशल कंट्रोल का सवाल है, यह तो एक मामूली इन्जेक्शन है । इस नासूर का इलाज बैंकों के नेशनलाइज़ेशन के बगैर नहीं होगा । जैसा कि मैंने पहले भी कहा है, सिर्फ़ बैंकों के नेशनलाइज़ेशन से ही काम नहीं चलेगा । आज इस देश के कुछ मुट्ठी भर लोगों के हाथ में देश की सारी दौलत सिमट गई है । उस दौलत को भी हमें नेशनलाइज़ करके देहात के किसान-मजदूरों पर और शहरों के ग़रीब आदमियों पर खर्च करना पड़ेगा । हमें आमदनियां पर सीलिंग लगानी पड़ेगी, अरवन प्रापर्टी पर सीलिंग लगानी पड़ेगी और इम्पोर्ट-एक्सपोर्ट और प्लान्टेशन्ज़ को नेशनलाइज़ करना पड़ेगा ।

अब वक्त आ गया है कि हम बैंकों का सोशल कंट्रोल सिर्फ़ आरज़ी या मस्नूई तौर पर न करें, सिर्फ़ दिखावे के लिए न करें, बल्कि बैंकों पर उन आदमियों का कंट्रोल होना चाहिए, जो कि बैंकों को चलाते हैं । कौन लोग हैं वे ? बैंकों के जो एम्पलाईज़ हैं, जो लेवरिंग क्लास हैं, जो ट्रेड यूनियन्ज़ हैं, उनको इग्नोर नहीं किया जा सकता है । बैंकों के मैनेजमेंट में उन लोगों का पूरा रिप्रेज़ेन्टेशन हो, पूरा हिस्सा हो । कांस्टीट्यूशनल तरीके से हड़तालें करने, स्ट्राइक करने और प्रोटेस्ट करने के उनके जो बुनियादी हकूक हैं, उन पर कोई पाबन्दी नहीं होनी चाहिये ।

मैं सरकार से उम्मीद करता हूं कि ज्यादा से ज्यादा एग्रीकल्चरल क्रैडिट का इन्तज़ाम किया जायेगा, क्योंकि आज-कल तो एग्रीकल्चरल क्रैडिट नहीं मिलता है । अगर किसान के पास रुपया होगा, ज्यादा से ज्यादा ट्रैक्टर खरीदे जायेंगे, इर्रिगेशन और अच्छे बीजों का इन्तज़ाम किया जायेगा, फसल बढ़ेगी, प्राडक्शन बढ़ेगी, तो इस देश में रिसेशन या मन्दी खत्म हो जायेगी, चाहे वह इंडस्ट्री की हो या तिजारत की । अगर किसान की हालत अच्छी नहीं होगी, तो सारे देश में रिसेशन होगा । अगर किसान को बैंकों से रुपया दिया जायेगा तो वह खुशहाल होगा, उसकी परचेज़िंग पावर बढ़ेगी; वह सारी चीज़ें खरीदेगा और फिर रिसैशन खत्म हो जायेगा ।

अगर बैंकों से एग्रीकल्चर के लिए रुपया दिया गया, तो देहात में काटेज इंडस्ट्रीज़ कायम होंगी, रूरल इलैक्ट्रिफिकेशन होगा, कैटल ब्रीडिंग में तरक्की होगी और एग्रो-इंडस्ट्रीज़ बढ़ेंगी । इन सब कामों के लिए अरबों रुपये चाहिए ।

सरकार की तरफ़ से जो यह नेक कदम उठाया गया है, मैं उस की पूरी हिमायत करता हूं । इस बिल में जो खामियां हैं, मुझे उम्मीद है कि सिलैक्ट कमेटी में हमारे दोस्त उनको दूर करेंगे । अगर फिर भी इसमें कोई खामियां रहीं, तो जब यह बिल दोबारा इस हाउस में आयेगा, तो हम यहां पर इसके बखिये उधेड़ेंगे ।

श्री अटल बिहारी वाजपेयी (बलरामपुर) : सभापति महोदया, इस विधेयक के उद्देश्यों और कारणों में कहा गया है, और, मैं उद्धृत करना चाहता हूं :—

"The resources of the banking system need to be distributed equitably and purposefully in conformity with the developmental requirements so that priority sectors may receive their due share and particular clients or groups of clients are not favoured in the matter of distribution of credit.".

इस उद्देश्य से किसी का मतभेद नहीं हो सकता । हमारे जो आर्थिक और सामाजिक उद्देश्य हैं, अन्य उद्योगों की तरह

बैंकिंग उद्योग को भी उन्हें पूरा करना पड़ेगा । और ये उद्देश्य है : आर्थिक विकास की गति को बढ़ाना; राष्ट्र के साधनों का अधिकतम सदुपयोग करना; पूंजी का और आर्थिक शक्ति का एकत्रीकरण रोकना और एकाधिकार की प्रवृत्ति को निरुत्साहित करना । हम यह चाहते हैं कि खेती के लिए कर्जे की अधिक सुविधाएं मिलें। हम यह भी चाहते हैं कि छोटे-छोटे उद्योग पूंजी के अभाव में समाप्त न होने पायें, क्योंकि अगर खेती बढ़ती है, छोटे-छोटे उद्योगों का जाल फैलता है, तो आर्थिक विकास की गति बढ़ेगी, आजीविका के अवसर अधिक उपलब्ध होंगे और देश में आर्थिक शक्ति का विकेन्द्रीकरण होगा ।

लेकिन प्रश्न यह है कि यह विधेयक जिन उद्देश्यों की घोषणा करता है, जो उद्देश्य वांछनीय हैं, जिनकी प्राप्ति होनी चाहिए, क्या यह विधेयक और इसके प्रावधान उन उद्देश्यों को पूरा कर सकेंगे । मेरा निवेदन है कि अगर यह विधेयक अपने वर्तमान स्वरूप में ही पारित किया गया--मुझे विश्वास है कि सदन इस बात की अनुमति नहीं देगा--, तो वह किसी बुराई को खत्म करने के बजाये एक नई और बड़ी बुराई को जन्म देगा । यह बैंकों का सामाजिक नियंत्रण नहीं करेगा, बल्कि उनका राजनैतिक नियंत्रण करेगा । अभी एक कांग्रेस के मित्र कह रहे थे कि यह सही दिशा में एक कदम है। मेरा उनसे मतभेद है। यह गलत दिशा में एक कदम है । सामाजिक नियंत्रण के नाम पर यह राजनैतिक नियंत्रण थोपने की कोशिश की जा रही है, जिसका हमें डट कर मुकाबला करना होगा ।

18 Hrs.

अभी हाल में एक नेशनल क्रेडिट कौंसिल बनी है । उसके अध्यक्ष वित्त मंत्री महोदय हैं और उपाध्यक्ष रिज़र्व बैंक के चेयरमैन हैं । यह क्रेडिट कौंसिल इन नीतियों का निर्धारण करेगी कि कर्जा विभिन्न क्षेत्रों को किस तरह दिया जाये । स्पष्ट है कि क्रेडिट की नीतियों का निर्धारण रिज़र्व बैंक नहीं करेगा; उसका निर्धारण सरकार के हाथ में होगा । यह सरकार के हाथ में अधिक अधिकार लेने की प्रवृत्ति है और इस प्रवृत्ति से समस्यायें सुलझने के बजाये और भी उलझेंगी ।

महोदया, इस विधेयक में भी स्वीकार किया गया है और सब इस बात को जानते हैं कि निजी बैंकों का नियन्त्रण करने के लिये, उन पर अंकुश लगाने के लिये, आज भी रिज़र्व बैंक को व्यापक अधिकार प्राप्त हैं । ये अधिकार पहले ही कानून के द्वारा दिये जा चुके हैं । इस बात की जांच होनी चाहिये कि इन अधिकारों का उपयोग क्यों नहीं किया गया ? क्या वित्त मंत्री महोदय का या सरकार का कथन यह है कि अधिकार पर्याप्त नहीं हैं, उसे और अधिकार चाहियें--तो भी उसे अभी जो अधिकार दिये गये हैं, उनका किस तरह से उपयोग किया गया, इसके सम्बन्ध में एक प्रतिवेदन सदन के सामने रखना चाहिए। मेरा निवेदन यह है कि अभी भी रिज़र्व बैंक के पास पर्याप्त अधिकार हैं, लेकिन वे अधिकार काम में नहीं लाये गये, क्योंकि रिज़र्व बैंक सरकार की मुट्ठी में है । रिज़र्व बैंक एक आटोनोमस मौनिटरी अथोरिटी नहीं है और अगर किसी दिशा में परिवर्तन करने की आवश्यकता है तो वह दिशा यही हो सकती है कि रिज़र्व बैंक को सरकार के चंगुल से निकाला जाये और उसे एक आटोनोमस इण्डीपेन्डेन्ट मौनिटरी अथोरिटी के रूप में प्रस्थापित किया जाये । लेकिन यह विधेयक इस दिशा में कोई प्रयत्न नहीं करता । राष्ट्रीयकरण की दुहाई देने वाले भी इस मूल-समस्या पर विचार करने में असमर्थ रहे हैं । अगर रिज़र्व बैंक सरकारी निर्णयों पर मोहर लगाने की एक मशीनरी बना रहेगा तो फिर इस देश में आर्थिक शक्ति के दुरुपयोग को रोका नहीं जा सकेगा । यह सम्भव है कि उसका

[श्री अटल बिहारी वाजपेयी]

स्वरूप बदल जाये, अभी कुछ पूंजीपति दुरुपयोग करते हैं, फिर सरकार दुरुपयोग करेगी, लेकिन दुरुपयोग की मूल समस्या हल नहीं होगी।

महोदया, मुझे इस विधेयक की धाराओं को पढ़ कर बड़ा ताज्जुब हुआ है। कोई अपने विवेक को कायम रख कर इस तरह का प्रावधान कैसे कर सकता है, जो इस विधेयक में किया जा रहा है। कहा जा रहा है कि बोर्ड आफ़ डायरेक्टर्स में ऐसे व्यक्तियों का बहुमत होगा, जिन्हें खेती, ग्रामीण अर्थ-व्यवस्था, छोटे उद्योग, सहकारिता, बैंक उद्योग तथा वित्तीय मामलों की जानकारी होगी—बड़ी अच्छी बात है होनी चाहिये, लेकिन आगे कहा गया है—कि इन विषयों की जिन्हें स्पेशल-नौलिज है या प्रेक्टिकल एक्सपीरियेन्स है, उनको बोर्ड आफ़ डायरेक्टर्स में नियुक्त किया जायेगा। अब स्पेशल नौलिज (विशेष ज्ञान) की तो कोई परिभाषा की जा सकती है, मगर प्रैक्टिकल एक्सपीरियेन्स इतना भ्रामक और व्यापक शब्द है कि जिसकी कोई सीमा नहीं बांधी जा सकती। क्या सरकार इस बात के लिये तैयार है कि एक इण्डीपेन्डेन्ट एजेन्सी कायम करे जो इकानामिक-एक्सपर्ट्स का एक पूल बनाये और उस पूल में से बोर्ड्स आफ़ डायरेक्टर्स के लिये व्यक्तियों का चुनाव किया जाये? खेती का ज्ञान किसे है—किसे नहीं है; छोटे उद्योगों का कौन विशेषज्ञ है—कौन नहीं है—यह निर्णय करने का अधिकार सरकार को नहीं दिया जा सकता। यह निर्णय करने का अधिकार सरकार को दिया जायेगा, तो उसका दुरुपयोग होगा, सरकार बैंकों पर राजनीतिक नियन्त्रण करने के लिये इस शस्त्र का प्रयोग करेगी और इस बात की कभी इजाजत नहीं दी जा सकती है। अगर बैंकिंग उद्योग में सरकार सुधार करने की स्थिति में नहीं है, तो मेरा निवेदन है कि ज्यादा बुराइयां पैदा करने की गलती न करे और उसे हमारा सुझाव मानना चाहिये—देश के जो अर्थ, वित्त और मुद्रा के विशेषज्ञ हैं, इनका एक पूल बनाया जाये। पूल को बनाने का काम किसी इण्डीपेन्डेन्ट एजेन्सी को सौंपा जाये और उसकी सिफारिश के आधार पर व्यक्तियों को अलग-अलग बोर्ड आफ़ डाइरेक्टर्स में नियुक्तिकरण होना चाहिये—यह अधिकार सरकार को नहीं दिया जा सकता।

श्री कृष्ण चन्द्र पन्त : वह भी तो सरकार को ही करना पड़ेगा......

श्री अटल बिहारी वाजपेयी : सरकार इलैक्शन कमीशन को नियुक्त करती है, सरकार एटार्नी जैनरल को नियुक्त करती है, मगर उसकी सीमायें हैं, मर्यादायें हैं। अगर हमारे मित्र पंत जी यह कह कर इन अधिकारों का समर्थन कर रहे हैं या करनेवाले हैं कि हम चाहे कितनी रोक लगायें, अगर हम दुरुपयोग करना चाहें तो कर सकेंगे, तब तो मुझे कुछ नहीं कहना है। अगर गंगाजी ही गन्दी हो गई है तो फिर गंगा की पवित्रता की रक्षा नहीं की जा सकती, लेकिन हम यह मानकर......

श्री अमृत नाहाटा : अभी तो पंत साहब मधोक साहब को रख सकते हैं, लेकिन पूल बनेगा तो फिर नहीं रख सकेंगे।

श्री अटल बिहारी वाजपेयी : महोदया, इस विधेयक में कहा गया है कि बोर्ड आफ़ डायरेक्टर्स पर जो भी नियुक्ति होगी या किसी को हटाया जायेगा या किसी की पुनर्नियुक्ति की जायेगी—वह सारा अधिकार केन्द्रीय सरकार का होगा, वह अधिकार अन्तिम होगा, उसे किसी अदालत में चुनौती नहीं दी जा सकेगी। जैसे वे चाहें तो चेयरमैन को हटा सकेंगे, लेकिन चैयरमैन यदि चाहे तो केन्द्र सरकार को अपील कर सकेगा, केन्द्र सरकार उसकी अपील को ठुकरा सकेगी लेकिन यह विषय अदालत में नहीं जा सकेगा। क्या यह अदालतों के अधिकारों का अतिक्रमण नहीं है? क्या यह अदालतों के अधिकारों को सीमित करना नहीं है।

अगर किसी व्यक्ति को शिकायत है कि उसके साथ अन्याय हुआ है तो उसे न्यायालय का दरवाज़ा खटखटाने का अधिकार होना चाहिये । यह अधिकार सरकार को नहीं दिया जा सकता और न अदालतों के अधिकारों को सीमित करने की सरकार को छूट दी जा सकती है ।

महोदया, रिज़र्व बैंक को अधिकार है कि अगर कोई बैंक ठीक नहीं चलता है, तो उसे दूसरे बैंक के साथ मिला सके । रिज़र्व बैंक को यह भी अधिकार है कि बैंकों को निदेश जारी कर सके । रिज़र्व बैंक अपना पर्यवेक्षक नियुक्त कर सकता है लेकिन रिज़र्व बैंक ने इन अधिकारों का उपयोग नहीं किया । जैसा मैंने कहा है और मुझे सन्देह है कि इस विधेयक के पारित होने के बाद सरकार जो अधिकार ले रही है, वे अधिकार मनमाने अधिकार होंगे और उनसे बुराइयां घटाने के बजाय और बढ़ेंगी ।

अभी मेरे मित्र रणधीर सिंह यहां चर्चा कर रहे थे कि खेती को रुपया मिलना चाहिये, छोटे उद्योगों को पैसा देना ज़रूरी है, कच्चे घरों को पक्का बनाया जाये, इन उद्देश्यों से किसे इन्कार हो सकता है ? लेकिन 20 साल में आप इन कामों को नहीं कर सके—इस बात को आपको स्वीकार करना होगा । क्या ये उद्देश्य इसलिये पूरे नहीं किये जा सके कि बैंक व्यक्तिगत प्रयत्नों से भी चलते थे । मैं पूछना चाहता हूं कि स्टेट बैंक आफ़ इण्डिया का आपने 15 सालों से नैशनलाइजेशन किया हुआ है, वह किस तरह से धन दे रहा है, वह खेती को धन नहीं बांटता, वह छोटे उद्योग धन्धों को धन का वितरण क्यों नहीं करता—मैं रिपोर्ट मांगना चाहता हूं कि 15 साल से स्टेट बैंक ने जिस तरह से आचरण किया है, उसकी कार्यवाही की विशेषज्ञों द्वारा जांच होनी चाहिये, रिपोर्ट सदन की मेज पर रखी जानी चाहिये । निजी बैंकों को जिन कमियों के लिये, जिन खामियों के लिये आज दोषी ठहराया जा रहा है, उन कमियों और उन खामियों को पूरा करने में यह स्टेट बैंक पूरा क्यों नहीं उतरा, कौन सी कठिनाई इसके मार्ग में है, क्या उसका क्रेडिट देने का तरीका ठीक है उसकी जांच होनी चाहिये । जो काम सरकार खुद कर सकती है, वह नहीं करती और जो काम सरकार को नहीं करना चाहिये, उसके लिये वह उत्सुक दिखाई देती है ।

महोदया, भारतीय जन संघ की केन्द्रीय कार्य समिति ने अभी इस बैंक बिल पर चर्चा की थी और हमने एक प्रस्ताव स्वीकार किया है—उसके एक अंश को मैं सदन के सामने रखना चाहता हूं:—

"The Bill does not specify how the main difficulty in the way of financing agriculture and small scale industry is to be overcome. Farmers or small-scale industrialists cannot give any acceptable security or guarantee for loans and advances. True, if the present mode of equating repaying capcity with saleable security is replaced by the calculus which measures repaying capacity in terms of the productive competence of the borrower, matters would become easier. But the efficacy of the latter process in Indian conditions is yet to be tried and the Government has not come forward to shoulder a major portion of this financing. Thus the Bill will fail to achieve the end for which it is being introduced".

SHRI AMRIT NAHATA: But how will it succeed ?

श्री अटल बिहारी बाजपेयी : केवल इतना ही कहना काफ़ी नहीं है कि खेती को, छोटे-छोटे उद्योग धन्धों को पैसा मिलना चाहिये । जो पैसा देने की शर्तें हैं, उन पर पुनर्विचार करना होगा । बैंकों में जो रुपया जमा है, वह जनता का रुपया है, कोई ऐसा न समझे कि सरकार बैंकों को

[श्री अटल बिहारी वाजपेयी]

ले लेगी तो जो रुपया जमा है, वह सरकार को वितरण करने के लिये मिल जायेगा। उस रुपये का ठीक से विनियोग करना पड़ेगा और इसमें स्टेट बैंक चाहे तो आदर्श उपस्थित कर सकता है। मगर स्टेट बैंक ऐसा आदर्श उपस्थित करने में पूरी तरह से विफल हुआ है।

महोदया, इस विधेयक में एक क्लाज 36 ए-डी० है, जो कर्मचारियों के ट्रेड यूनियन अधिकारों पर हमला करता है। हम इस तरह के हमले का समर्थन नहीं कर सकते। इसमें डीसेन्सी की बात कही गई है। मैं उस धारा को उद्धृत नहीं करना चाहता।

उसमें कहा गया है कि अगर बैंकों के कर्मचारी कोई ऐसा काम करें जिसे इन्डीसेन्ट समझा जाये......

श्री कृष्ण चन्द्र पन्त : "एनी पर्सन" है।

श्री अटल बिहारी वाजपेयी : पर्सन का क्या मतलब है? आप इन्डीसेन्सी की व्याख्या कीजिए।

श्री कृष्ण चन्द्र पंत : वह निकाल दिया गया।

श्री अटल बिहारी वाजपेयी : मेरा निवेदन यह है कि बैंकों के कर्मचारियों के संगठन हैं उनको आप निमंत्रित कीजिए और उनसे इस धारा के बारे में विचार-विमर्श कीजिए। बैंकों के कर्मचारी आपको सहयोग देने के लिये तैयार हैं लेकिन एक पक्षीय तौर पर आप ऐसी धारा लाद देंगे तो वह सहन नहीं होगा। मैं ऐसा नहीं कहता कि जो बैंकों के मालिक हैं उनकी राय आप न लें लेकिन बैंकों के कर्मचारियों के अधिकारों को किसी तरह से सीमित करने के पहले बैंक कर्मचारियों के केन्द्रीय संघटनों की राय लेनी चाहिये और उनकी सहमति प्राप्त करनी चाहिये।

बैंकों के भविष्य के बारे में डा० हजारी की रिपोर्ट आई है, उसने बड़ा विवाद पैदा किया है। मैं डा० सी० डी० देशमुख के इस सुझाव से सहमत हूं कि हजारी रिपोर्ट पर कोई निर्णय लेने से पहले सरकार को योजना आयोग और रिजर्व बैंक से बैंकों के भविष्य के बारे में कोई रिपोर्ट प्राप्त करनी चाहिये। यह कोई राजनीतिक प्रश्न नहीं है। इन प्रश्नों को नारों का मामला भी नहीं बनाया जा सकता है। बैंकिंग उद्योग बड़ा नाजुक है, इसमें हाथ डालने से पहले सरकार को सारी सावधानी बरतनी चाहिये और जो भी निर्णय लिया जाये, उसमें प्लानिंग कमीशन और रिजर्व बैंक का मुख्य रूप से हाथ रहना जरूरी है। अभी तक सरकार ने इस दिशा में कदम नहीं उठाया, यह बड़े खेद की बात है।

मेरा निवेदन है कि बैंकों पर नियन्त्रण होना चाहिये लेकिन राजनीतिक नियन्त्रण नहीं होना चाहिये बैंकों पर नियन्त्रण होना चाहिए लेकिन नियन्त्रण सरकार का नहीं होना चाहिये। रिजर्व बैंक आफ इंडिया का नियन्त्रण होना चाहिये। इसके लिए रिजर्व बैंक आफ इंडिया के ढांचे में मूलभूत परिवर्तन करना जरूरी है। उसमें नौकरशाहों की नियुक्ति आवश्यक नहीं है, उसमें स्वतन्त्र-चेता अर्थशास्त्रियों की नियुक्ति होनी चाहिये और अन्य देशों के अनुसार रिजर्व बैंक का विकास करना चाहिये, वह केवल सरकार के निर्णयों पर मुहर लगाने वाली मशीन नहीं रहनी चाहिये। जहां तक मुद्रा सम्बन्धी मामले हैं उनपर रिजर्व बैंक का निर्णय सरकार के लिए मान्य होना चाहिये। सरकार वित्तीय नीतियां, आर्थिक नीतियां तय करे लेकिन मानेटरी मामले रिजर्व बैंक के अधिकार पर छोड़ दिये जायें और रिजर्व बैंक एक आटोनामस, इन्डेपेन्डेन्ट बाडी के रूप में सामने आये तो बहुत सी बुराइयों का निराकरण हो सकता है।

बुराइयां केवल निजी उद्योगों में ही नहीं है, सरकारी उद्योगों में भी हैं। बुराइयों का दूर करने का यह इलाज नहीं है। कोई भी निर्णय करने से पहले सरकार को सोच समझ कर कदम उठाना होगा। बैंकों के राजनीतिक नियन्त्रण का हमने जबर्दस्त विरोध करने का फैसला किया है। इस विधेयक के उद्देश्यों से हम सहमत हैं लेकिन यह विधेयक उन उद्देश्यों की पूर्ति नहीं करता। इसलिए विधेयक पर पुनर्विचार होना चाहिये और विशेषज्ञों की कमटी बिठा कर, 15 साल में स्टेट बैंक ने क्या काम किया है, इसकी रिपोर्ट सदन में आनी चाहिये।

धन्यवाद।

SHRI HIMATSINGKA (Godda): I have heard the speeches of the hon. Members who spoke before me and I find that there is a good deal of misunderstanding in the minds of some who spoke. An hon. member said that the LIC had so much money and it was misusing that money by giving it to big business. LIC is a nationalised institution. In the same breath he wanted the banks to be nationalised. If nationalised institutions like the State Bank of India and the LIC and other bodies have not been able to remove the defects which were intended to be removed by the present Bill, how are we going to support nationalisation? As Shri Vajpayee mentioned, the Reserve Bank has ample powers and it can give all kinds of directions necessary for safeguarding investments. They can say whom to give, on what security to give and at what rate of interest and what maximum amount could be given on a particular commodity and what margin should be kept. They can give all kinds of directions for the proper functioning of banks; they can inspect the accounts any time without notice, direct that advance should not be given to particular firm or house or on a particular commodity. If those powers were used properly, the purpose of this Bill could be achieved. Nationalisation by itself could not cure the disease. If you expect a doctor to go and argue a case, he will fail. If you ask a lawyer to go and treat a patient, the patient will die. The banks functioning in big towns are commercial banks; they are not intended to go to the villages to advance money to agriculturists. State Bank controls more than thirty per cent of the deposits. There are Rs. 700 crores in post office savings bank. The nationalised institutions have 33 per cent of the total deposits. The advances are being utilised for helping industry and commerce in accordance with the plan. As a matter of fact, the Reserve Bank has power and authority to give directions. To accuse commercial banks that they had not helped agriculture is not looking at them in their proper perspective. No branch can be opened by any bank unless it is sanctioned by the Reserve Bank. The agricultural sector was to have been helped by the co-operative banks. The whole trouble has arisen because in a number of places the co-operative banks are not functioning properly. They should be strengthened. At present the banks advance money to small scale industries and even agriculture if you consider tea or coffee. But if we are thinking of advancing money to small agriculturists in village having five or six acres of land and cultivating paddy or some other crop, it has not been done and it is not possible to be done by the present banks because of the way the banks had been constituted at present. The money is held by the banks in deposit as a trust on account of the confidence that the directors had created in the minds of the depositors. If money is advanced to parties who are not credit-worthy, it will not be realised and deposits will not come. Government will have to think of some method, say, of giving some sort of guarantee for the advances to cultivators. The factors that are taken into consideration by the banks while advancing money are known. The Government gives a guarantee to deposits to the extent of Rs. 1500. Similarly, if the Government gives some kind of a guarantee for advances to small farmers, in the villages the difficulty of the

[Shri Himatsingka]
banks can be minimised to a large extent. I feel there is a good deal of confusion in the minds of those who have spoken. We have been criticising a large number of public undertakings because they are not being properly managed. They cannot be properly managed unless you put proper personnel there and they are given a certain amount of power and freedom to act. That is not being given. The State Bank controls more than one-third of the deposits. The complaint is that the banks have advanced large sums to companies controlled by Directors. That is not correct. The advances made by scheduled banks in the hands of private parties—non-nationalised banks—to companies, firms, etc., controlled by the Directors is only 11 per cent of the total advances, whereas the advances made by the State Bank to companies in which the Directors are interested amount to 26 per cent. Therefore, the advances made by non-nationalised banks to companies controlled by Directors is much less. In fact, at present the law provides that no advances are to be made to firms in which the Directors are interested, which are not secured. Secured loans can be given. I do not see what objection there possibly can be to that. But the Bill provides that such advances should not be made. I feel that is not the correct approach. The Directors know the position of the persons who are seeking accommodation from the banks. Not a single case has been brought to our notice where any advance made to companies controlled by Directors has failed. Therefore, to accuse the Directors that they have taken more advantage of their powers is not correct. We should not be guided by our prejudices, but we should try to judge things in their correct perspective.

I feel the present powers in the hands of the Reserve Bank are quite sufficient to meet the purposes which the present Bill wants to serve. If you want to make it easy for loans to be given to the farmers, some other method should be found by strengthening cooperative banks or giving some guarantee by the Government. I hope the Select Committee will go into it and make suitable recommendations.

SHRI SRINIBAS MISRA (Cuttack): Madam, this Bill is intended to meet a certain consensus of opinion which has been created in the country that the money which comes from the pockets of millions of people and lying with the Banks is not being properly utilised for the benefit of the country. In every sector there was a feeling that this money should be utilised for the country's benefit and to help the small industries and agriculturists. So, the Government tried to bring this Bill. That is, what I gather from the statement of objects and reasons. If one goes into the provisions with great hope, one is disappointed. According to Mr. Singh, it is not a step in advance; it cannot be compared to one step of the Haryana bull, but only with the step of an unwilling mule, which has lifted his hind leg to kick. It has given a kick to the workers inside the Banks. If we scrutinise the clauses, we find that they will not serve the objects for which the Bill has been brought.

The total money with the people at the end of 1967-68 is Rs. 5100 crores. Out of that about 73 per cent lies deposited in scheduled banks. Out of that, they have given a credit of about 53 per cent. That shows that this 53 per cent plus the 20 per cent that is still there is used for purposes which are not for the benefit of the country. This Bill is some recognition of the principle that the State, the Government and the people can have some control over the use of the savings of the people, but will the purpose be served by this Bill ?

This Bill seeks to attain 4 objectives. It seeks to impose a certain control over the directors. Clause 10(a) provides various qualifications like having special knowledge or practical experience of accountancy. Is it expected that our farmers and ordinary people who deposited their money will have this special knowledge? Who will prescribe the measure of speciality required? Then it says "banking, cooperation, economics, finance, law" etc. who is going to be qualified for being elected or select-

ed or nominated as directors? Is it the common man? Indirectly the big business people will push in their own people on the strength of their money and shares. The qualifications prescribed are not for the common man, but to bring back big business through the back-door. There is such a thing as benami in this country, which is recognised. It may not be his son or wife, but it may be his men.

There is a provision that if the Reserve Bank is satisfied that a certain director is not qualified enough, it can change him and appoint another. Will not that amount to violation of the rights of shareholders to choose their own directors? If in a certain company, the requisite number of qualified men in accountancy, book-keeping, etc., are not available, the Reserve Bank will impose other directors on that bank. So, this is only a subterfuge to deceive the people, because there is a cry for nationalisation and social control. But is this social control or Reserve Bank control only ?

SHRI RANDHIR SINGH : Are you in favour of nationalisation or against it ?

SHRI SRINIBAS MISRA: I am in favour of full nationalisation. I am coming to that.

The hon. Member, Shri Barua, gave a very good analogy of onion peeling and killing a tiger paw by paw. But, unfortunately, he did not tell this House whether banking business is a tiger or simply an onion. If it is a tiger. it has to be killed at once; it must be nationalised at once. But if it is not a tiger, then this is only one peel of the onion that the Finance Minister has given us; there are still hundreds of peels below.

There is another question of control by the appointment of the Chairman. The Chairman has to be appointed and that Chairman must be an expert in banking. Who will be qualified for being appointed as Chairman if not big business people, if not the present bankers, present businessmen who are controlling the banks? So, there also there is nothing very social and anything like control given to the public. Such persons who are there now, they will become whole-timers and they will take some money or some percentage out of the banking business.

Then comes that odd, perhaps unnecessary, irrelevant and unconstitutional clause, 36A(d). Was it perhaps expected that this clause 36A(d) somehow will not be read by the affected people ? Because, in the Statement of Objects and Reasons this is not there. The Statement of Objects and Reasons does not state that it is also expected that the agitators inside the bank or those who are obstructing, they will be restricted in their action. Somehow, this 36A(d) has been added, though it has far-reaching consequences. The Finance Minister cannot expect that making one action illegal by 100 statutes will restrict that action. If one crime is made punishable in one million statutes, still that crime will not vanish.

So, what is it that has been tried to be done here by this Bill? Because, obstruction is punishable under the Indian Penal Code. Even loitering near some place is punishable under the Criminal Law Amendment Bill. So, why this redundant clause here? Clause 36A(d) has some other sinister purpose behind it. The sinister purpose is it not only prohibits obstruction, it also prohibits another thing, "act in any manner calculated to undermine the credit-worthiness of any banking company". Are we, the shareholders, prohibited from discussing the financial bungling of a banking company? This, in effect, is what is prohibited by sub-clause (b), "credit worthiness". Suppose some bank is going into liquidation and somebody says the financial position of this bank is bad or deteriorating. Somebody who says it will be liable to be hauled up under clause 36A(d).

As has been already stated by some hon. Members, really speaking, the Reserve Bank has all these powers which, if effectively used, could do the same thing that is sought to be done under the subsequent clauses of this Bill. So, why this Bill? The powers of

[Shri Srinibas Misra]
the Reserve Bank are already there, in substance. Regarding the restrictions on labour, they are anti-labour and since the Labour Minister is here we would like to know whether he has been very vigilant about this clause being incorporated here. Now, if this is anti-labour and it is not liked by the people and if the other clauses will go against the very purpose and objects of this Bill, why this Bill? It is simply a subterfuge to try to satisfy the sentiments of the people, which will not be satisfied by this Bill. Hence, I oppose this Bill.

श्री रवि राय (पुरी) : सभापति महोदय, यह जो बिल लाया गया है इस सदन के सामने उससे मेरे मन में यह भावना आती है कि वह सिर्फ जनता को धोखा देने के लिय लाया गया है। जब श्री रणधीर सिंह जैसे आदमी इस बिल की आरती उतारते हैं तो यह भूल जाते हैं कि उसकी असली आत्मा राष्ट्रीयकरण की नहीं है। मैं उनका ध्यान 36 (ए) और (डी) की तरफ दिलाना चाहता हूं।

मैं आज एक सवाल लेबर मिनिस्टर श्री हाथी से पूछना चाहता हूं कि क्या यह बात सही है कि उत्तर प्रदेश के भूतपूर्व श्रम मंत्री श्री प्रभुनारायण सिंह उत्तर प्रदेश विधान सभा में एक बिल लाने वाले थे, जिसके जरिये वह ट्रेड यूनियन्स को अनिवार्य मान्यता दिलाना चाहते थे और दूसरे कौन ट्रेड यूनियन प्रतिनिधित्व करती है इसके लिये बैलट का इन्तजाम करना चाहते थे। इन दो लक्ष्यों को लेकर के उत्तर प्रदेश के भूतपूर्व श्रम मंत्री, संयुक्त समाजवादी नेता, एक बिल ला चुके थे। लेकिन हाथी साहब ने कहा कि ट्राइपार्टाइट कमेटी में इस पर बहस नहीं हुई है, इसलिये वह कैसे इस तरह का बिल ला सकते हैं?

इस बिल में एक तरफ तो श्री रणधीर सिंह राष्ट्रीयकरण की आरती उतारते हैं और दूसरी तरफ प्रजातन्त्र का जो सिद्धान्त है, उसको खत्म करना चाहते हैं और तानाशाही या फासिस्टवाद लाना चाहते हैं। बैंक कर्मचारियों का जो जन्मसिद्ध अधिकार है अपनी मांगों के लिये लड़ना, झगड़ना, उसको ही खत्म करने के लिये यहां यह बिल लाया गया है। अब कहां गया श्री हाथी का वह नियन्त्रण? क्यों नहीं उन्होंने श्री मोरारजी देसाई से कहा कि इस तरह का बिल न लायें। मैं नहीं जानता कि वह इसका जवाब देंगे या नहीं, लेकिन मैं जानता हूं कि चूंकि श्री प्रभु नारायण सिंह उत्तर प्रदेश के संयुक्त समाजवादी नेता थे इस लिये उनको मना किया गया, यहां पर चूंकि उनके मालिक श्री मोरारजी देसाई की ओर से यह बिल लाया गया है, इस लिये इसकी इजाजत दे दी गई है।

मैं श्री हाथी को याद दिलाना चाहता हूं कि जब बार-बार इस सदन में पेट्रो-केमिकल्स के मातहत जो इंडस्ट्रीज़ हैं उनकी बात आती है उनके कर्मचारियों की बात जब बहस में आती है, स्टील इंडस्ट्रीज के जो एम्प्लायीज हैं, बड़ी-बड़ी स्टील फैक्ट्रीज़ में जो लोग काम करते हैं, जब उनके हित की बात कही जाती है, तब श्री हाथी यहां यह कहते हैं कि हम लाचार हैं, हम कुछ नहीं कर पाते हैं। सट्रल लेबर लाज को लागू नहीं कर पाते हैं। इस लिये मैंने यह सवाल यहां रक्खा कि कितनी खतरनाक चीज इस कांग्रेस-मार्का समाजवाद में हो रही है।

पिछले बीस सालों से कांग्रेस ने कोई सिद्धान्त की चीज जनता के सामने नहीं रक्खी। पहले कहा गया कि हम समाजवाद की भूमिका कोआपरेटिव को मदद करेंगे। लेकिन इसका कोई विश्लेषण नहीं किया गया। उसके बाद कहा कि वेलफेअर स्टेट बनायेंगे, लेकिन इसके लिये भी कोई विश्लेषण नहीं किया गया। इसके बाद आवडी में समाजवादी पैटर्न वाले समाज रचना की बात कही, उसके बाद

भुवनेश्वर में समाजवाद पर चले गये। इनके आगे कोई सिद्धान्त नहीं है। इस लिये मैं कहना चाहता हूं कि सिर्फ जनता को धोखा देने के लिये यह बिल लाया गया है। राष्ट्रीयकरण के पीछे एक बड़ा आर्थिक सिद्धान्त होता है, आर्थिक नीति होती है सोशलाइजेशन, यानी समाजीकरण करना, लेकिन यहां पर सोशलाइजेशन का शब्द इस्तेमाल नहीं हुआ। सोशल कंट्रोल हुआ है। इसका मतलब साफ है। इस सरकार के चलते जिस तरह से रेलवे का राष्ट्रीयकरण हुआ और वहां पर नौकरशाही साम्राज्य चल रहा है, उसी तरह से राष्ट्रीयकरण के नाम पर सामाजिक नियन्त्रण करने का बिल लाया गया है। इसका मतलब होना है कि नौकरशाही का बोलबाला चलेगा, केवल करोड़पतियों का बोलबाला चलेगा, कोई जनतांत्रिक और आर्थिक क्रान्ति इस बिल के जरिये नहीं हो पायेगी। इसके पीछे क्या मुख्य सिद्धान्त रहा है, यह भी मैं आपको बतला दूं। अभी एक या दो महीने पहले अध्यापक वी० के० आर० वी० राव का एक बयान आया कि हर एक परिवार जिसका खर्च 2,000 रु० महीना से ज्यादा हो उस पर रोक लगाई जाय। लेकिन यहां आ कर वह मोरारजी देसाई के डेफिसिट बजट की आरती उतारें, तो इसका क्या मतलब है। वह समझते हैं अपने दिल में कि जब तक हर एक हिन्दुस्तानी पर, जिसका महीने का खर्च 1,500 या 2,000 रु० से ज्यादा है, रोक नहीं लगाई जायेगी, तब तक काम नहीं चलेगा। यही सिर्फ एक निदान है हिन्दुस्तान की अस्त-व्यस्त आर्थिक व्यवस्था को ठीक करने का।

18.40 HRS.

[SHRI BAL RAJ MADHOK *in the Chair*]

सभापति महाशय, जब जनता कोई क्रान्ति का रास्ता अपनाती है, तब यह सरकार उसको एक भेंट दे देती है—इसको ले लो और भूल जाओ, वह क्रान्तिकारी नारा भूल जाओ। इस बिल के चलते क्या हो रहा है—आप देखिए, हमारे देश के आर्थिक जनतन्त्र की क्या स्थिति है? हमारे देश में जितना क्रेडिट ईशू होता है, उसका 73 पर सेंट सिर्फ 13 बैंकों के हाथ में है, जिनको शेडयूल्ड बैंकस कहते हैं, विदेशी बैंकों के हाथ में 12 परसेंट है—इसका मतलब है कि सब करोड़पतियों और विदेशी पूंजीपतियों के हाथ में है, इस देश के क्रेडिट ईशू का 85 परसेंट यानी 3 हजार करोड़ रुपया शेडयूल्ड बैंकों के हाथ में है और 25 करोड़ रुपया नान-शेडयूल्ड-बैंकों के हाथ में है। यह दर्दनाक हिसाब आपके सामने मैंने इस लिये रखा कि जो हमारी अर्थ व्यवस्था है, उसको यह नंगा करके रख देता है और इसकी पृष्ठभूमि में जब यह सरकार इस तरह के बिल ला रही है, तो हमारे नाहाटा साहब, या बरूआ साहब या रणधीर सिंह साहब, जो कांग्रेस के अन्दर यंग-ब्लड के लोग कहलाते हैं—वे सिर्फ मंत्री बनने के लिये इस तरह के नारे लगा रहे हैं, कोई बुनियादी परिवर्तन नहीं चाहते हैं, क्योंकि कांग्रेस में रहते यह सम्भव नहीं है। जो देश के अन्दर आर्थिक क्रान्ति चाहते हैं वे कांग्रेस की तरह पूंजीपतियों और नौकरशाहों में रह नहीं सकते। इस लिये मैं कहना चाहता हूं कि असल मायनों में यदि आप समाजवाद चाहते हैं तो फिर सोशल कन्ट्रोलवाली आरती मत उतारो, सही मायनों में उस तरफ़ चलो। मैं अध्यापक—वी० के० आर० वी० राव जैसे लोगों को भी कहना चाहता हूं कि हमारी तरफ़ रहम करो, देखो कि वास्तविक स्थिति क्या है, हिन्दुस्तान की अर्थनीति क्या है, क्या इस बिल के चलते आप उसको अच्छा बना सकते हैं, हिन्दुस्तान के करोड़ों लोगों को खाना, कपड़ा और मकान दे सकते हैं या केवल समाजवादी व्यवस्था की आरती ही उतारना चाहते हो? इसका जवाब साफ़ "न" में है। इस लिये सभापति महाशय, हम लोगों

[श्री रबि राय]

को इस पर बड़ी गम्भीरता से विचार करना चाहिये, कुछ अन्तर्मुख होना चाहिये ।

मैं बड़े दुख के साथ कहना चाहता हूं कि केरल की सरकार, जो कि गैर-कांग्रेसी सरकार है, वाम पंथी कम्यूनिस्टों का वहां पर बहुमत है, वहां की मंत्री श्रीमती गौरी थामस का अभी हाल में एक बयान आया था कि केरल में जो विदेशी पूंजी है उसको हम नहीं छुएंगे, राष्ट्रीयकरण तो दूर रहा, वह उसको छूना भी नहीं चाहते हैं। कोई भी चीज़ हो, वह उसको छूने के लिये भी तैयार नहीं है । जिसके चलते आज एक तरफ करोड़ों लोग भूखे बैठे हैं, कराह रहे हैं, दूसरी तरफ़ ये पूंजीपति---यदि आप पिछले 20-21 वर्षों में दिये गये कर्जों का हिसाब लगायें तो आप देखेंगे कि किसान को कोई कर्जा नहीं मिला, इन बैंकों और एल० आई० सी० से सिर्फ करोड़पतियों को कर्जा मिला, मूंदड़ा कांड हुआ । ऐसा क्यों हुआ---इस लिये कि कोई किसान कांग्रेस दल को रुपया नहीं दे पायेगा, अगर दे पायेगा तो उनसे सिर्फ दो आना और चार आना ही चन्दा मिलेगा, लेकिन इन बैंकों के जो मालिक हैं, जो करोड़पति हैं, जैसे बिरला का यूनाइटेड कामर्शियल बैंक है, टाटा के बड़े-बड़े बैंक हैं जो उनके मातहत चलते हैं, ये बड़े-बड़े पूंजीपति लोग चीजों का दाम बढ़ाने के लिये इन बैंकों का इस्तेमाल करते हैं और फिर आगे चल कर देखा जाता है कि कोई कर्जा गरीब किसान को मिलता ही नहीं और मिलेगा ही नहीं---जैसा हमारे श्रीनिवास जी ने बताया इसमें इस तरह की क्लाज़ेज हैं। मैं तो सोच रहा था कि एकाउन्टेन्सी का ज्ञान बढ़ाने के लिये किसान लोगों को लन्दन भेजा जाय, वे विशेषज्ञ बनें और फिर आ कर बैंकों का नियन्त्रण करें, लेकिन क्या यह सम्भव है ? इन मंत्री लोगों के रहते किसी भी साधारण आदमी का नियन्त्रण इन बैंकों पर नहीं रह सकता । इस लिये मैं कहना चाहता हूं कि साफ़तौर पर कांग्रेस वाले कहते, सरकार की ओर से कहा जाता कि भाई, हम तो विशुद्ध पूंजीवाद को अपनाना चाहते हैं, इस लिये ऐसा कर रहे हैं---इस बात को हम समझ सकते हैं, लेकिन यह जो मिलावट की बात है, इधर भी हां और उधर भी हां, यह चीज नहीं चल सकती ।

इस लिये मैं कहना चाहता हूं कि सब से अच्छी बात तो यह है कि इस बिल को पंत साहब वापस ले लें और एक बढ़िया बिल लायें, लेकिन यदि यह नहीं हो सकता है तो केवल एक ही उम्मीद हमारे सामने है, एक ही आशा है और वह यह है कि यह बिल सिलैक्ट कमेटी को जा रहा है, सिलैक्ट कमेटी के लोग खुले दिमाग़ से इस के बारे में सोचें और तब यह बिल जब सिलैक्ट कमेटी के द्वारा इस सदन में बहस के लिये आयेगा, हम उम्मीद करते हैं कि एक अच्छा बिल होगा । कम-से-कम 36 ए-डी क्लाज़, जिसके द्वारा ये मजदूरों के जो प्रजातन्त्र के हक़ को खत्म करने के लिये तुले हुए हैं, उसको खत्म करें और राष्ट्रीयकरण करने की दिशा में पहल करें, जिसके चलते सारी अर्थ नीति कुछ बैंकरों और पूंजीपतियों के मातहत चलती है, वह खत्म हो सके और इन बैंकों को जन-कल्याण के लिये लगाया जा सके ।

इन शब्दों के साथ मैं अपने भाषण को समाप्त करता हूं ।

SHRI BUTA SINGH (Rupar) : Mr. Chairman, I rise to support the motion moved by Shri K. C. Pant to have social control over the banking system in our country. This is a step in the right direction and I welcome it. I was a little surprised when I saw that my friends, the Socialists and the Communists, came forward to oppose this motion. It reminds me of a *bhagat* (*Shri Madhu Limaye* : Bali Ram Bhagat ?), who has been meditating throughout his life to have the eternal light but when that light is brought be-

fore him, he is confused. They have been shouting for social control or nationalisation of banks but when the step is taken by Government they are confused.

SHRI RANDHIR SINGH : They are jealous.

SHRI BUTA SINGH : They do not know whether to welcome it or to oppose it.

This is a step in the right direction taken by the Congress Party and I welcome it. I congratulate the hon. Minister on bringing forward this very useful measure to have social control over banks. But there is a question that I want to ask of the hon. Minister. The question is : What have the State Bank and the Reserve Bank been doing so far for agriculturists ? There is a large section of our population, about 80 per cent, which has been looking forward to this sort of opportunity that has been provided in the statement of objects and reasons of this Bill. They are very late in coming to the aid of the farmers and the peasants.

These commercial banks have been under the control of a few groups in this country and they have been utilising the money for their own benefits and ends. This is a measure which should have been brought before this House long, long back. Anyway, देर आयद, दुरुस्त आयद । Now I want to request the hon. Minister not to be taken in by the arguments put forward by the confused Marxists and have this measure at the earliest moment so that the country and the farmer in particular can benefit from this social control of banks.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): Mr. Chairman, Sir, the fact that you have just given me a few minutes to reply to the debate is the proof that you do not expect me, really, to reply to it fully.

श्री मधु लिमये (मुंगेर) : आपं ज्यादा समय लीजिये ।

श्री अटल बिहारी वाजपेयी : आप ज्यादा टाइम लीजिये ।

SHRI K. C. PANT : If you give me more time, I shall gladly utilise that time. Really speaking, I can understand that attitude, if that is your attitude, because this Bill is going to the Select Committee and it will be discussed in the Select Committee.

SHRI MADHU LIMAYE : Go with an open mind.

SHRI K. C. PANT : My hon. friend, Shri Madhu Limaye, will be there and so also will be others.

श्री रवि राय : आप उनकी बात मानें तो सही ।

श्री कृष्ण चन्द्र पन्त : जरूर मानेंगे ।

Therefore, I can give an assurance to my hon. friend, Shri Rabi Ray that all reasonable things will be accepted. But, I think, he should not thank me beforehand till he knows what is reasonable and what is not.

The debate has thrown up some ideas and I am sure these will be processed in the Select Committee. Apart from the very pertinent points that have been raised, some points which have been raised have, perhaps, overlooked many of the features of the banking system which are well-known. My hon. friend, Shri Vajpayee, talked of the relationship between the powers of the Government and the Reserve Bank and he hoped that the Reserve Bank's powers will not be curtailed. The Reserve Bank is an autonomous body; it has been given powers by a statute and it has a certain relationship with the Government. In this particular measure, the Government only has the ultimate power of issuing directives to the Reserve Bank in the public interest. That is the power which even now the Government has. Therefore, there is no change in the constitution or the status of the Reserve Bank nor does it appear to be necessary.

My. hon. friend, Shri Umanath, referred to the fact that the number of banks had decreased over the years and he

[Shri K. C. Pant]

seemed to suggest that this had been done because the Government were in favour of growth of monopolies in the banking system. A little care and a little thought on his part would have brought home to him the plight of depositors in inefficient banks which is the main reason that prompted the Government, as a matter of deliberate policy, to make the weaker and inefficient banks consolidate themselves, amalgamate, so that they would become stronger and the depositors' interests would be protected. So, this shows that if one looks at problems always in order to detect frauds, then one's whole mental attitude would be to find bad intentions even where the intention is good. I would request my hon. friend, Shri Umanath, such an intelligent man, not to allow his intelligence to be misused in this manner.

SHRI UMANATH : Hereafter, I will do as you tell me.

SHRI K. C. PANT : He also brought in the issue of electronic computers in this debate which is not really germane to this debate.

SHRI UMANATH : It is.

SHRI K. C. PANT : But accepting that it is, I am surprised....

SHRI UMANATH : Because employment opportunities is one of the reasons for this Bill.

SHRI K. C. PANT : Shri Umanath belongs to the idea that will capture the world in the future and he should think of the twentyfirst and twentysecond centuries and for him to be looking backward into the bullock-cart age and to protest against acts of modernisation is something that I would never expect from him.

श्री रवि राय : क्या आप रिट्रेन्चमेन्ट करके माडर्नाइज करेंगे ?

SHRI UMANATH : Let the entire Cabinet be computerised; I will welcome that.

SHRI K. C. PANT : My hon. friend, Shri Madhu Limaye, was with Congress when Gandhiji was there. But my hon. friend, Shri Umanath's party always derided Gandhiji for his economic philosophy on the ground that it was based on certain basic fundamental principles which he seems to have espoused today, khadi and village industries and the like, and they always favoured, I think, the heavy industry, steel industry, etc., etc., and all the apparatus of modern technology that goes with them. I think, he should be consistent....

SHRI UMANATH : Computerisation is not the same as industrialisation.

SHRI K. C. PANT : I think, if he pauses to reflect over what he has said, he will understand. If you introduce highly capitalised industries and want to get maximum out of them, I think, you cannot deliberately eschew the use of such things as will make the maximum use of the capital that has been invested.

SHRI UMANATH : But that must be consistent with the employment potential and the necessity for using the labour in this country. It should not go beyond that.

SHRI K. C. PANT : Again, if he says let us give up all heavy industries....

SHRI UMANATH : Who said that ? Don't confuse between heavy industries and computers.

SHRI K. C. PANT : .. there will be greater employment then.

श्री मधु लिमये : तो क्या आप हैंडी-क्रैफ़्ट और ग्रामोद्योग भी छोड़ रहे हैं ?

SHRI K. C. PANT : My hon. friend, Shri Madhu Limaye, is defending an indefensible cause. Why is he stepping in the way ?

My hon. friend, Shri Umanath, must realise that there are certain basic compromises in an economy like ours which is a developing economy. There is a compromise which has to be struck between employment and development of economy. This is one of the compromises that has to be struck. I think, he

should realise that this is a problem that is facing all developing countries today and those countries which he admires are not beyond adopting these techniques.

My hon. friend, Shri Srinibas Misra, objected to the appointment of directors and he asked, what are the criteria, and if the banks appoint wrong kinds of directors, who will decide. He overlooked the fact that this Bill gives powers to the Reserve Bank. In case the directors are wrongly appointed or somebody who is considered undesirable is appointed a director, the Reserve Bank has powers to remove him and the Reserve Bank has powers to appoint directors. What more does he want ? This is the power which this Bill gives to the Reserve Bank.

Apart from this, a basic point was made by my hon. friend, Shri Koushik, and by my hon. friend, Shri Vajpayee, that this is a measure of political, not social, control. I am rather surprised at this criticism. What are the basic ingredients of this Bill ? It has set up a National Credit Council which will provide guidelines for the canalisation of credit which is a scarce commodity into channels which are desirable and which conform to the overall social and economic objectives and our economy in the country. This is one basic, fundamental, provision.

The second is that it gives certain powers for the reconstruction or reconstitution of these banks in such a way that the chairmen are professional bankers. They are not politicians. Somebody said that they are retired politicians. They are not so; they are professional bankers. Then, the boards of directors have been so reconstituted or are to be so constituted that the majority will be non-industrialists and various interests will be represented, agriculturists, cooperatives, etc. etc. This means that the basic structure of the management of these banks will be changed and its management which is vital for determining the direction of credit and for determining the way in which these banks are going to grow. So, this is the provision that has been made in this Bill.

My hon. friend, Shri Koushik, made the remark that we should concentrate entirely on the developmental and growth aspect of the economy and not on the distributive aspect at all. I beg to submit to him that this is not a very correct appraisal of the needs of the present socio-economic situation. You cannot ignore .the distributive aspect. While the credit aspect is important, the distributive aspect must also be kept in mind and this is not something which is a party matter. Our credit institutions must conform, as I said, to our basic social and economic objectives and these social and economic objectives are not merely the objectives of our party. They are included in the Directive Principles of the Constitution and they have been adopted by the Parliament in a Resolution of December, 1954 when we adopted the socialistic pattern of society as the objective of social and economic policy. We have adopted the strategy of planned development and, within the framework of democracy and socialism we have also adopted the Industrial Policy Resolution, in 1956, which lays down the guide-lines very clearly and these guide-lines include the provision that the public sector must expand gradually and to use Jawaharlalji's words, must ultimately control the commanding heights of the economy. This is the broad framework within which our credit policy must also be framed.

19 hrs.

A point has been made that, all these years, the Reserve Bank has been functioning but it has not produced the desired results. I would remind the House that one of the basic objectives of the Reserve Bank in the past—in fact, the objective on which it has concentrated most—has been to protect the interests of the depositors; it has concentrated on this aspect perhaps too narrowly, but it has concentrated. Now the whole objective has been widened, it has been widened in such a manner that the needs of the priority sectors are met. Besides this, the Reserve Bank of India has taken into account the needs of those activities of the economy which are useful to the economy. You cannot also today accuse

[Shri K. C. Pant]

the Reserve Bank of India of allowing advances to big industry. I shall quote from the Mahalanobis Committee's Report where it has been observed :

"If the pattern of growth in a mixed economy has to be simultaneous development of both the large scale and the small scale enterprises the regulatory measures should not take the form of withholding finance to larger units."

This is an obvious statement of fact, and the Reserve Bank has, in the past, scrutinised the proposals for the grant of advance of Rs. 1 crore and above and refused to sanction the limit for non-priority sector. This was the story in the past. The point is not to deny credit even to large scale enterprises if they are performing a useful function in the society, but to see that this credit is not misused for purposes which we do not accept and which are harmful to the economy, purposes of the kind mentioned by my hon. friend, Mr. Vajpayee—concentration of economic power, growth of monopoly, etc. We must be clear on these fundamental ideas and it is to further these fundamental ideas that this Bill has been brought forward.

A point has been raised by various hon. members as to why nationalisation is not resorted to. I do not want to repeat all that the Deputy Prime Minister has already in his statement of 14th December, 1967, because he has gone into this question and he has stated there that the Government has considered that this social control measure, which has been brought forward, is the most effective means of achieving the objective which is before it. He has also stated that we have to keep in mind not merely the short-term objective of distributing credit in a useful, fair and proper manner, but also the long-term objective of mopping up the deposits, of mobilising resources, and bringing them into the banking system.

One of the hon. members objected to the meeting that the Deputy Prime Minister had with the bankers and he said thatthe Deputy Prime Minister subserved the interests of capitalists. If he did subserve the interests of capitalists, I do not think that he need advertise it by holding a meeting of this type, but be that as it may, the point is that the various banks, because they have seen the firmness of the Deputy Prime Minister's position in this matter, have already taken measures to conform to the spirit of the Bill which we have brought forward; many of them have changed their Chairmen—I do not want to give the names—and also the Directors.

Another point that was made by various hon. members was with regard to the proposed clause 36A(d). My hon. friend, Mr. Srinibas Misra, called it unconstitutional. I do not know whether he has lately revealed himself as a Pandit of the Constitutional law; I do not want to cross swords with him because that is not my subject. Now what is the restriction that the proposed clause 36A(d) seeks to put ? It does not seek to prohibit all demonstrations; it seeks to prohibit demonstrations including shouting any slogan, which amounts to incitement to commission of an offence, etc. (*Interruptions*).

SHRI UMANATH : What is the relevancy here ?

SHRI K. C. PANT : You will understand that these restrictions can be placed on the freedom of speech and freedom of expression under sub-section (2) of article 19 of the Constitution... (*Interruptions*).

Now I would also like to assure the House that this clause is not intended to curb in any way the genuine trade union activities of the employees... (*Interruptions*).

SHRI UMANATH : Please tell us why this clause is at all needed.

श्री मधु लिमये : यह जरा समझाइये कि इस बिल में इसको लाने की क्या ज़रूरत थी ?

श्री रवि राय : अगर आप इसको इसमें से हटा देते हैं तो बिल में क्या खराबी हो जायेगी ?

SHRI K. C. PANT : I will tell you. I think, those of my hon. friends who are capable of being persuaded by argument may change their views. Let them hear me first.

There are, even today, bipartite settlements in the banking industry. Recently we have taken another step to improve relations in the banking industry—formation of the Industrial Committee of the Banking Industry under the chairmanship of the Minister for Labour. There are the Shastri and Desai awards which are existing even today. So, we do not intend to disturb the balance between the employers and the employees that exists even today. There are, as I said, all these bipartite agreements, and it is not our intention to disturb the rights and obligations of the employers and the employees already obtaining under the existing statute or under the various awards of settlement. This is the point that really goes to the heart of the matter. The proposed provision is not something that is directed to employees; it is a provision of general applicability. If you read it carefully, you will notice that it is that kind of provision which refers to any person, not to any employee. Many of my hon. friends have overlooked this fact. Why do they presume that the employee will come in the way of proper functioning of the bank ? (*Interruptions*).

श्री अटल बिहारी वाजपेयी : 'which is indecent' आप ज़रा इंडीसेंट की व्याख्या कर दीजिये ।

SHRI UMANATH : Cr. P.C. and all sorts of laws are there which are attracted if anything goes wrong. Why should you have this provision at all here ?

SHRI MADHU LIMAYE : This is not an Industrial Relations Bill ! इसका मतलब क्या है ?

SHRI SRINIBAS MISRA : I just want to ask one question. This is Banking Laws (Amendment) Bill. What sort of Banking laws are being amended here ?

MR. CHAIRMAN : The Bill is going to the Select Committee and it will be discussed threadbare there.

The hon. Minister may continue.

SHRI K. C. PANT : The whole point is that the Government have also a responsibility to ensure that the banks are able to function normally during the usual business hours. Unlike other business and commercial undertakings, they have certain responsibilities—the banks—under the Negotiable Instruments Act to discharge. If they do not discharge those responsibilities, they are liable to be sued. Therefore, one has to appreciate the difference. There are occasions when the banks have not been able to function normally because of outside interference, obstruction and intimidation, not necessarily from the employees but from outsiders. Therefore, I would beg of the hon. members to keep in mind the basic importance of the smooth functioning of the banks in our economic and social life.

SHRI UMANATH : There is this ILC and there is also the Standing Committee to which all legislations are referred... (*Interruptions*).

SHRI K. C. PANT : Unless we are able to ensure the smooth functioning of the credit institutions, banking institutions will not be able to discharge their responsibilities that are required of them. I would remind the hon. members that the banking industry is of a special character and that is well recognised in law. I would draw your attention to section 34A of the Banking Regulation Act under which the banks are protected from disclosing secret reserves in view of their special status as credit institutions. So, there is this distinction to be made between banks and other business and commercial activities.

As I said, it is not necessary for me to go into each and every point. I have dealt with the broad framework of the debate, and for the rest, it is up to the Select Committee to consider the Bill.

MR. CHAIRMAN : The question is :

"That the Bill further to amend the Banking Regulation Act, 1949, so as to provide for the extension of social

[Mr. Chairman]

control over banks and for matters connected therewith or incidental thereto and also further to amend the Reserve Bank of India Act, 1934, and the State Bank of India Act, 1955, be referred to a Select Committee consisting of 22 members, namely, Shri Frank Anthony, Shri Kamalnayan Bajaj, Shri S. S. Kothari, Shri N. Dandeker, Shri C. T. Dhandapani, Shri G. S . Dhillon, Shri Madhu Limaye, Shri C. M. Kedaria, Shrimati Sucheta Kripalani, Shri Samarendra Kundu, Shri Lalit Sen, Shri Indrajit Gupta, Chaudhary Nitiraj Singh, Shrimati Vijaya Lakshmi Pandit, Shri Krishna Chandra Pant, Shri S. R. Rane, Shri Thirumala Rao, Shri Dwaipayan Sen, Shri K. N. Tewari, Shri Jyotirmoy Basu, Shri Sadhu Ram, and Shri Morarji Desai, with instructions to report within one month."

The motion was adopted.

19.10 HRS .

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, March 27, 1968/*Chaitra,* 7, 1890 (*Saka*).